

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 656 OF 2025

Vijay Kumar Mahto

...APPLICANT(S)

VERSUS

Ministry of Coal & Ors.

...RESPONDENT(S)

INDEX		
Sr. No.	Particular	Page
1.	Reply Affidavit On Behalf of Respondent No. 2	1 - 5
2.	A copy of the EC dated 26.08.2013 is annexed herewith as Annexure-R2/1.	7 - 18
3.	A copy of the Office Memorandum dated 25.11.2022 is annexed herewith as Annexure-R2/2.	19 - 21
4.	A copy of the letter dated 24.02.2026 has been annexed herewith as Annexure-R2/3.	22 -
5.	A copy of the inspection report dated 13.04.2026 is annexed herewith as Annexure-R2/4.	23 - 72
6.	A copy of the SCN dated 28.04.2026 issued to the project proponents is annexed herewith as Annexure-R2/5.	73 - 75
7.	A copy of the SCN response from PP letter dated 26.05.2026 from RO is annexed herewith as Annexure-R2/6.	76 - 80
8.	A copy of the letter dated 02.06.2026 seeking SCN Review Report is annexed herewith as Annexure-R2/7.	81 - 82
9.	A copy of the SCN response review letter dated 23.06.2026 from RO is annexed herewith as Annexure-R2/8.	83 - 104

10

Proof of service

New Delhi

Dated 14.07.2026

105

Ajay Kumar Pandey
Advocate433, Lawyer's Chambers Block,
Dwarka Courts Complex, Sector-10,
Dwarka, New Delhi-110075.
Mob. 9312982075pandeylegal@gmail.com

Counsel for Respondent no. 2 (MoEF&CC)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 656 OF 2025**

Vijay Kumar Mahto

...APPLICANT(S)

VERSUS

Ministry of Coal & Ors.

...RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 [THE
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE]**

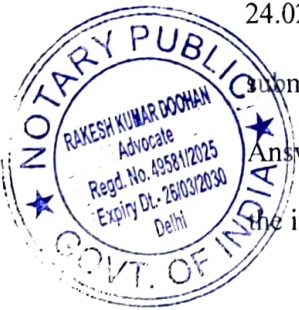
I, Rajashekar Ratti S/o Lohidas Ratti presently working as Scientist 'E' in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"), Government of India, New Delhi-110003, do hereby, in my official capacity, solemnly affirm and state on oath as under-

2. That, I am acquainted with the facts and circumstances of the instant case and duly competent to swear the present affidavit on behalf of the Ministry of Environment, Forest & Climate Change based on the official records maintained therein.
3. It is humbly submitted that, all the averments made in the instant Original application are denied except those, which are specifically admitted herein this Reply Affidavit.
4. It is humbly submitted that the grievance of the Applicants is that the Project Proponent (hereinafter referred to as 'PP') i.e., M/s Bharat Coking Coal Ltd., (hereinafter referred to as 'BCCL') is carrying out mining activities in violation of the terms and conditions of Environmental Clearance and Consent to Operate, and that continued non-compliance indicates a likelihood of further environmental violations.



R. Rajashekar

5. It is humbly submitted that the Environmental Clearance (hereinafter referred to as "EC") was granted by the Ministry to BCCL located in Jharia Coalfields, Dist. Dhanbad, Jharkhand" vide letter no. J-11015/183/2011-IA.II (M) dated 26.08.2013 for the project titled "Cluster VI mines (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha" subject to implementation of the various conditions and environmental safeguards contained therein, A copy of the EC dated 26.08.2013 is annexed herewith as **Annexure-R2/1**.
6. It is humbly submitted that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as 'SoP') for Post Environmental Clearance Monitoring and compliance of the projects vide Office Memorandum dated 25.11.2022. A copy of the Office Memorandum dated 25.11.2022 is annexed herewith as **Annexure-R2/2**.
7. It is humbly submitted that, in line with the above-mentioned SoP, the Answering Respondent vide letter dated 24.02.2026 requested the Regional Office (hereinafter referred to as 'RO') of the Ministry at Ranchi to furnish a factual status report concerning the issues raised in the Letter Petition, along with an EC condition wise compliance status report for the ECs associated with the project. A copy of the letter dated 24.02.2026 has been annexed herewith as **Annexure-R2/3**.
8. It is humbly submitted that, in furtherance to the Answering Respondent's letter dated 24.02.2026, the RO Ranchi carried out a site inspection on 19.03.2026 and accordingly, submitted a factual status report as well as EC compliance status report to the Answering Respondent vide letter no F. no. 103-431/ 198 dated 13.04.2026. A copy of the inspection report dated 13.04.2026 is annexed herewith as **Annexure-R2/4**.



R. Rajasekhar

9. It is humbly submitted that the applicant principally alleges that the mining activities of Respondent No. 5 have resulted in severe air pollution, land subsidence, underground fires, adverse public health impacts, failure of rehabilitation under the JRDA Master Plan, and a threat of unlawful land acquisition for colliery expansion, thereby violating the environmental rights and livelihood of the affected residents. In this regard, the examination of the condition-wise compliance status reports of the EC within the Ministry has revealed significant non-compliance with respect to EC issued by the Ministry and some of the them are as given as under: -

- i. The Rapid Loading System (RLS) & the Conveyor-cum-rail system have not been constructed yet. (Specific Condition no. iii & xxiv of EC dated 26.08.2013).
- ii. That PP has not submitted complete details of skill development programmes under CSR, as stipulated. PP is required to conduct a socio-economic household survey to map the beneficiaries amongst Project Affected Families (PAFs) and the submit details (Specific Condition no. vi & ix of EC dated 26.08.2013).
- iii. That PP has not been submitted the Dhanbad Action Plan and its implementation status as stipulated. (Specific Condition no. vii of EC dated 26.08.2013).
- iv. Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. (Specific Condition no. viii, xvii, xx & xxviii of EC dated 26.08.2013).
- v. The Embankment along nallahs has not been completed. (Specific Condition no. xv & xviii of EC dated 26.08.2013).



R. Rafe Selchar

- vi. The rehabilitation of all PAFs has not yet been completed, which is limited to approximately only half of the PAFs. (Specific Condition No. xxv of EC dated 26.08.2013).
- vii. PP has not submitted the details of CSR activities along with its budgetary provisions and the details of the issues raised in Public Hearing and their compliance status. (Specific Condition no. xxxii & xxxiii of EC dated 26.08.2013).
- viii. The damaged mine water treatment system is observed. (Specific Condition no. xxxiv & xxxviii of EC dated 26.08.2013).
- ix. PP has not submitted the year-wise production details of coal, certified by competent authority (General Condition no. ii of EC dated 26.08.2013).
- x. PP has not submitted the details of random verification of monitoring data through independent laboratories. (General Condition no. iv of EC dated 26.08.2013).
- xi. PP has not submitted the details of commitments and recommendations made in the EIA/EMP report. (General Condition no. 6 of EC dated 26.08.2013).
- xii. PP has not submitted the details of costs incurred for remedial measures towards environmental contamination- soil, ground & surface water and occupational & other diseases. (Condition no. 10 of EC dated 26.08.2013).

10. It is submitted that these non-compliances can be correlated with the major allegation in the petition as absence of Rapid Loading System (RLS) & the Conveyor-cum-rail system reason for air pollution, PAFs not completely rehabilitated, absence of Dhanbad Action Plan, adequate green belt, absence of remedial measures for surface, ground water and occupational and other diseases posing threat to environment and health etc.



R. Ramesh

11. It is further submitted that, considering the significant non-compliance by the Project Proponent, as per the prescribed SOP, the Answering Respondent issued a Show Cause Notice (hereinafter referred to as 'SCN') vide letter no. IA-L- 11011/19/2026-IA-I dated 28.04.2026 to M/s Bharat Coking Coal Limited. In response, the PP vide letter dated 26.05.2026 submitted its reply to the SCN. Thereafter, as per the SoP, the Ministry vide its letter dated 02.06.2026 sought SCN review report from the RO, Ranchi. Consequently, the RO vide letter dated 23.06.2026 submitted the SCN response review report, which is under examination. A copy of the SCN dated 28.04.2026 issued to the project proponents, Response to SCN dated 26.05.2026, letter dated 02.06.2026 and SCN response review letter dated 23.06.2026 from RO giving present status of the compliance are attached herewith as **Annexure-R2/5, Annexure-R2/6, Annexure-R2/7 and R2/8 respectively.**

12. It is humbly submitted that, the project has been reviewed twice by the RO, Ranchi. However, the SCN review report dated 23.06.2026 still indicated several non-compliances. Therefore, in accordance with SoP, a Personal Hearing has been proposed to consider the matter, further.

13. It is humbly submitted that, the present reply affidavit may kindly be taken on record and into consideration and the Hon'ble Court may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

14. It is humbly submitted that, the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



R. Rakeshchar
DEPONENT

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents of the above affidavit are true

and correct to my knowledge as per the records of the answering respondents. No part of it is

false and nothing material has been concealed there from. Verified at ^{New Delhi} 14th July 2026 on this 14th day of July 2026.

14 JUL 2026

R. Rajasekhar

DEPONENT

Identified the deponent who has signed in my presence.

(R. RAJASEKHAR RATTI)
वैज्ञानिक 'E' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Rajasekhar Ratti
S/o. W/o. D/o. Rajasekhar Ratti
R/o. MOEF, CAT, Pandey Nagar
Identified by Sh./Smt. NAU
has solemnly affirmed before me at
New Delhi on 14 JUL 2026 that the contents of the affidavit which
have been read and explained to him are
true and correct to his knowledge.

RAKESH KUMAR DOOHAN
NOTARY PUBLIC, DELHI

No. J-11015/183/2011-IA.II (M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003
Dated: 26th August, 2013

To,

The General Manager (E&F)
M/s Bharat Coking Coal Ltd.,
Koyala Bhawan,
Dhanbad-826005
Jharkhand

Sub. : Cluster VI mines (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, Dist. Dhanbad, Jharkhand - Environment Clearance –reg.

Sir:

This is with reference to letter no.43011/29/2011-CPAM dated 21.07.2011 along with the application for Terms of Reference (TOR) and this Ministry's letter dated 30.09.2011 granting TOR. Reference is also invited to the letter No. CIL/DLI/EMP-TOR/2012-19 dated 10.01.2013 and subsequent letters no. dated 24.04.2013; 08.06.2013; 20.06.2013; 02.07.2013 for environmental clearance on the above-mentioned subject.

2. The Ministry of Environment & Forests has considered the application. The project was considered in the 73rd Expert Appraisal Committee (EAC) (Thermal & Coal Mining) meeting held on 6th -7th May, 2013. It is noted that the proposal is for grant of Environmental Clearance for **Cluster VI mines (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, Dist. Dhanbad, Jharkhand.** The proponent has informed that:

- i. The proposal is for Cluster VI mines (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, Dist. Dhanbad, Jharkhand.
- ii. The proposal is neither new nor expansion. This project is the cluster VI group of mines which consists of 4 mines 2 OC, 1 UG and 1 UG-cum-OC mine, of which one mine is closed. The combined production capacity of the cluster is 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha. This cluster consists of mines which are taken over by BCCL from private mine owners after nationalization through Coal Mines Nationalization Act, 1972-73.

- iii. The Ministry issued the TOR vide letter no J-11015/183/2011-IA.II (M) on 30th September, 2011.
- iv. Details of mine are as under:

MINES IN CLUSTER- VI						
S.No	Name of Mine	OC/UG	Production capacity (MTPA)		ML Area (ha)	Life of Mine (years)
			Normative	Peak		
1	East Bassuriya Colliery	OC	1.500	1.950	141.07	10
2	Bassuriya Colliery	UG	0.120	0.156	162.76	>30
3	Gondudih Khas Kusunda Colliery	OC	2.000	2.600	410	25
4.	Godhur Colliery	OC	2.000	2.6	162.72	18
		UG	0.250	0.325		>30
	Total		5.87	7.631	876.55	

- v. The land usage of the project for Pre-mining & Post- Mining are as follows:

COMBINED LAND USE OF CLUSTER -VI			
S.no	Type Land Use	Present Mining Land Use (ha)	Post- mining Land Use (ha)
1.	Running quarry		
	Backfilled	6.00	0.00
	Not Backfilled	46.16	0.00
2.	Abandoned quarry		
	Backfilled	92.36	0.00
	Not Backfilled	41.58	0.00
3.	External OB dump	32.84	0.00
4.	Service building/ mine infrastructure	25.29	0.00
5.	Coal dump	4.66	0.00
6.	Rail & Road	84.68	25.32
7.	Homestead land	120.12	39.52
8.	Agriculture land	0.00	0.00
9.	Forest land	0.00	0.00
10	Plantation	11.00	445.87
11.	Water body	25.25	92.01
12	Barren land	386.61	273.83
	Total	876.55 (851.26)	876.55

- vi. The total geological reserve is 209.341 MT. The mineable reserve is 151.16 M, The per cent of extraction would be 72 %.
- vii. The method of mining in these mines shall be by Bord & Pillar in underground and Shovel dumper combination in opencast as stated in the EIA and EMP document.
- viii. Mine areas is drained in the west by seasonal Ekra Nala flowing southerly and join Jarian nala and finally meet Katri River. In the east, mine area drained by Kari Jore (flowing southerly. Both Katri River and Kari Jore are tributaries of Damodar River flowing easterly at a distance of 8.50 km from cluster boundary towards south.

- ix. The total estimated water requirement is 3811 m³/d. The potable water would be 1205 m³/d from bore well & industrial water 2606 m³/d from mine sump and surface reservoir. The level of ground water ranges from 3.20 to 3.60 m.
- x. The Method of mining would be mixed, Opencast & Underground mine. Opencast by shovel dumper combination requiring drilling and blasting & underground by Bord & Pillar method.
- xi. There are 8 external OB Dumps covering an area of 32.84 Ha. The height for both the dumps would be 16 m and the total quantity would be of 5.247 Mm³. There is no internal dump. The final mine voids will have an area of 66.76 ha with depth of 25 m bgl.
- xii. **Subsidence Prediction:** Considering the geo-mining parameters as provided by Colliery Authority, subsidence prediction study has been done for the panels and it is proposed to be depillared in mine projection plans for different seams.. The site specific subsidence parameters, e.g. subsidence factor, angle of draw, non-effective width of the panels are not available for the mine. These values have been taken from subsidence data observed in nearby coalfields having similar geo-mining conditions. The anticipated maximum subsidence likely to occur over the mining area is 0.16m. The maximum possible slope and tensile strain likely to occur are 10.40 mm/m and 5.46 mm/m respectively. Surface cracks are likely to develop due to subsidence over the mining area which will be filled up properly and regularly by clay and stone chips (by dozing and compacting back filled dump areas) and thereafter with about 0.3m high clay heap over the cracks.
- xiii. **Fire mitigation measures:** The Jharia Master Plan, which consists of all the fire dousing projects/ plans, has been vetted by DGMS will be implemented. CMPDI, prepares fire dousing schemes submits to DGMS for approval. DGMS is also a monitoring and scrutinizing Agency constituted by the Hon'ble Supreme Court of India under the WP(PIL) 387/1997 i.e. Haradhan Roy Vs UoI
 - a) Master Plan for dealing with fire, subsidence & rehabilitation: Out of 595 unstable sites identified in the Master Plan, 18 sites affected area of 0.28 KM² consisting of 1387 no. of houses/families are affected. The affected families will be rehabilitated in adjacent non coal bearing area at a cost of Rs. 10768.17 lakhs.
 - b) R&R package, for the affected people who are to be shifted from endangered areas, has been proposed in the Master plan which has been approved both by Govt. of Jharkhand and Govt. of India. However, no employment will be offered for any rehabilitation under this Master Plan. R&R package is offered for safety of the people living in endangered areas and not for project implementation and mining of coal and thereby gaining any type of profit. The affected families will be rehabilitated & resettled in Nagrikalan and Tilatanr mouzas.
- xiv. The seasonal data for ambient air quality has been documented for summer season (February 2012 to April 2012) and results at all stations are within prescribed limits.
- xv. The life of mine is 10-30 years. Maximum depth of the mines ranges from 141 to 190m. At the end of mine life, an area of 32.84 ha of the present external O.B. dump would be backfilled.
- xvi. **Transportation:** The transportation of coal from mine is currently by road to the siding. The existing Road-Rail transport network system is proposed to continue in view of the implementation of the Jharia Action Plan (for 10 years) and another 5 years gestation period after the completion of Jharia Action Plan for consolidation of the backfilled dug out fire areas and unstable areas is required. Thus the period of 15

years make the Phase-I. All mitigation measures (like covered trucks, green belting on either sides of the roads, enhanced water sprinkling, strengthening and maintaining the roads etc.) shall be adopted up to 15 years with the existing road-rail transport system. In Phase-II (after 15 years), BCCL shall implement conveyor-cum-rail transport to avoid movement of trucks within the cluster for coal transportation in Phase-II which shall start after 15 years from now wherein it is proposed to carry all coal transport by Rail and Conveyor belt, minimising the existing road transport system in all the mines of the cluster and would continue after 15 years. Loading of coal by pay loaders shall be discontinued. Adequate number of suitably designed off-take points shall be provided.

xvii. No R&R is involved. No of PAFs is 1387

xviii. **CSR Activity:** BCCL is formulating a detailed Corporate Social Responsibility (CSR) Action Plan through Tata Institute of Social Sciences (TISS), Mumbai which will consist of need-based base-line survey, CSR Action Plan, CSR Auditing and monitoring mechanism etc. Director (Per.), BCCL along with a team visited TISS/ National CSR Hub, Mumbai on 1st Jun, 2012 for finalising the MoU with TISS and National CSR Hub for conducting base-line survey, empanelment of NGOs and formulating the project specific CSR action plan for BCCL. The Action Plan for Corporate Social Responsibility will include 5% of the retained earnings of the previous year subject to minimum of Rs. 5 per tonne of coal production of the previous year will be provided for Corporate Social Responsibility (CSR), an amount of Rs. 381.55 lakhs/year has been year marked for the CSR activities.

xix. **Cost:** Total capital cost of the project is Rs. 62.37 Crore. The CSR cost is as per the latest CIL's Policy, the company will spend 5% of the retained earnings of the previous year subject to a minimum of Rs. 5/- per tonne of coal production. R&R Cost Rs. 10768.17 Lakhs. Environmental Management recurring cost is Rs. 399.00 lakhs per year.

xx. **Approvals:** Applied for CGWB on 27.11.2012 which is awaited. The Mine Closure Approval is under process. Since the collieries / mines of BCCL are taken over from the erstwhile private owners, the mine does not have structured mining plans.

xxi. The Board's approval is not required as old mines taken over hence not required.

xxii. **Wildlife issues:** There are no national Parks, wildlife sanctuary, biosphere reserves found in the 10 km buffer zone.

xxiii. **Forestry issues:** No forest area is involved for mining.

xxiv. Total Afforestation plan shall be implemented covering an area of 441.24 ha at the end of mining where reclaimed external OB dump 32.84 ha and internal OB Dump 120.34 ha. Green Belt over an area of 66.12 ha. Density of tree plantation 2500 trees/ha of plants.

xxv. **Legal issues:** State Govt./Jharkhand State Pollution Control Board had issued closure orders for all the mines of BCCL in Aug., 2011 and March 2012 stating that BCCL is operating all its mines without the Environmental Clearance. BCCL had filed Writ Petition in the Hon'ble High Court of Jharkhand, Ranchi for legal relief against the closure of mines by JSPCB stating that BCCL had already initiated the process of Environmental Clearance in 2008 onwards. The cluster concept was approved in 2009 and that BCCL is completing all its EMP process well within the validity periods of two years stipulated in the Terms of Reference (TOR). The court had taken cognizance of the facts and granted "Status Quo".

xxvi. **Public Hearing:** The public hearing was held on 10.11.2012 at Dhanbad. The issues raised were regarding arrangement of drinking water, lighting arrangement, medical camp, employment, plantation, etc.

3. It was further stated that the Jharia Action Plan, which consists of all fire dousing projects/plans had been surveyed by DGMS and DGMS is also the monitoring and scrutinizing agency constituted by the Hon'ble Supreme Court of India under the WP(PIL) 387/1997 i.e. Haradhan Roy Vs UOI. It was clarified that any new scheme of fire dousing would need the approval of DGMS.

4. This is a violation case. As per the Office Memorandum dated 12.12.2012, issued by the Ministry of Environment and Forests, with regard to the consideration of proposals for ToR/Environment clearance/CRZ clearance involving violation of the Environment (Protection) Act, 1986/EIA notification, 2006/CRZ notification, 2011, the Environmental Clearance will be granted after the written commitment in the form of a formal resolution by the Board of Directors submitted to the MoEF to ensure that violations will not be repeated and the State Government concerned initiates credible action on the violation by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for taking legal action under section 15 of the Act for the period for which the violation has taken place and evidence provided to the MoEF of the action taken. In this case, the Board's resolution has been received vide its letter no. BCCL/(Env.)/F-EMP/13/710 dated 20.06.2013. As regards credible action, Jharkhand State Pollution Control Board has issued directions of closure of collieries of M/S Bharat Coking Coal Limited under section 31A & 33A of Air (Prevention and Control of Pollution) Act, 1981 & Water (Prevention and Control of Pollution) Act, 1974 respectively for operating without obtaining environmental clearance. M/S BCCL has filed a Writ Petition (No. 4944/11) challenging the Board's directions of closure. The Jharkhand High Court has passed interim order on 25.08.2011 that "Till then, status quo, as on today, shall be maintained by the parties" and passed order on 18.01.2012 that "Until further orders, the interim order dated 25.08.2011 shall continue".

Jharkhand State Pollution Control Board, vide its letter no. JSPCB/D-1894 dated 15.07.2013 has further informed that it has filed IA no. 505/13 in Hon'ble High Court, Ranchi to allow the Board to take legal action against collieries of BCCL for violation of terms of section 19 of the Environment (Protection) Act, 1986 in the light of Ministry of Environment and Forest, Govt. of India, New Delhi circular dated 16.11.2010 and also in view of the direction of the Ministry of Environment and Forests, Govt. of India, New Delhi as per the Environmental Clearance order. The Hon'ble High Court passed an order on 10.04.2013 and disposed of the IA mentioning "the petitioner is required to ensure all steps to obtain Environmental Clearance at the earliest and preferably within a period of three months. If the Environmental Clearance of the remaining clusters are not obtained within the next three months by the petitioner the respondent Board would be at liberty to bring it to the notice of this court for proper modification of the interim order". Being aggrieved by the said order the State Board has filed an LPA petition in the Hon'ble High Court.

5. The proposal was considered in the 73rd Expert Appraisal Committee (EAC) (Thermal & Coal Mining) meeting held on 6th-7th May, 2013 and recommended for granting Environmental Clearance. The Ministry of Environment & Forests has examined the application in accordance with the EIA Notification 2006 and under the provisions thereof, hereby accords environmental clearance for the above-mentioned **Cluster VI mines (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, Dist. Dhanbad, Jharkhand** under the provisions of the Environmental Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the following specific conditions, in addition to the general conditions:

A. Specific Conditions

- i. The maximum production from the two opencast sections in the cluster shall not exceed beyond that for which environmental clearance has been granted for the cluster VI as per given below:

S.No	Name of Mine	OC/UG	Production capacity (MTPA)		ML Area (ha)
			Normative	Peak	
1	East Bassuriya Colliery	OC	1.500	1.950	141.07
2	Bassuriya Colliery	UG	0.120	0.156	162.76
3	Gondudih Khas Kusunda Colliery	OC	2.000	2.600	410
4.	Godhur Colliery	OC	2.000	2.6	162.72
		UG	0.250	0.325	
	Total		5.87	7.631	876.55

- ii. The two nallahs passing through the mines should be preserved and made functional to drain the water.
- iii. The coal transport to the siding will continue by road to the siding within 2 km with pay loader loading into Rly. Wagons for a period of 5 years by which time the proposed silo, in Rly. Siding not being affected in the Jharia Action Plan will be constructed for RLS loading into railway wagons.
- iv. As subsidence is on higher side in Godhur colliery, special attention should be given for control and monitoring of subsidence.
- v. All old dumps will be filled back in mine voids. At the end of mining there should not be any OBD and should be only one void which shall not exceed 30 mt deep.
- vi. An increase in in the CSR
- vii. Dhanbad Action Plan, as CEPI, be implanted where ever is applicable
- viii. Since the cluster is situated close to Dhanbad, thick green belt and residential areas should be done along the periphery of ML area. Avenue plantation should be done along the roads which are used for coal transport and measures to arrest coal dust while transporting by covering the trucks and water sprinkling measures etc.
- ix. Whereas laudable efforts have been made in drawing skill development programmes alongwith Planning Commission of GoI, all out efforts should be made to ensure that they are suitably employed either with the PP or elsewhere.
- x. The measure to identify in the Environmental Plan for Cluster- VI groups of mine and the conditions given in this environmental clearance letter shall be dovetailed to the implementation of the Jharia Action Plan.
- xi. The proponent shall prepare time -series maps of the Jharia Coalfields through NRSA to monitor and prevent fire problems in the Jharia Coalfields by Isothermal mapping /imaging and monitoring temperatures of the coal seams (whether they are close to spontaneous ignition temperatures) and based on which, areas with potential fire problems shall be identified. Measures to prevent ingress of air (Ventilation) in such areas, to prevent restart fresh/spread fires in other areas including in mines of cluster VI shall be undertaken. Expertise available internationally could also be utilised for control of fire in Jharia Coalfields and for their reclamation and to further minimize time for fire and subsidence control. Isothermal mapping using thermal imaging has been got done by NRSA. Measures would be taken to prevent ingress of air (ventilation) in such areas, which may re-start fresh fires.
- xii. Underground mining should be taken up after completion of reclamation of Opencast mine area.
- xiii. The OB material should be crushed like sand and be used for stowing in underground mines.

- xiv. A detailed calendar plan of production with plan for OB dumping and backfilling (for OC mines) and reclamation and final mine closure plan for each mine of cluster-VI shall be drawn up and implemented. The schedule of backfilling should be clearly brought out and submit the same to MoEF.
- xv. The embankment constructed along the river boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side and stabilised with plantation so as to withstand the peak water flow and prevent mine inundation.
- xvi. No mining shall be undertaken where underground fires continue. Measure shall be taken to prevent/check such fire including in old OB dump areas where the fire could start due to presence of coal/shale with sufficient carbon content.
- xvii. There shall be no internal OB dumps. There will be 8 external OB Dumps covering an area of 32.84 Ha. The height of the dumps shall be 16 m and the total quantity shall be of 5.247 Mm³. The final mine voids will have an area of 66.76 ha (Filled up with water), with depth of 25 m bgl. The entire mined out area shall be re-vegetated. Areas where opencast mining was carried out and completed shall be reclaimed immediately thereafter. It was observed that most of the OBs are reclaimed total area 441.24 ha at the end of mining where reclaimed external OB dump 32.84 ha and internal OB Dump 120.34 ha. Green Belt over an area of 66.12 ha. Density of tree plantation 2500 trees/ ha of plants which of and abandoned. The proponent should dump all the OB material in abandoned mines.
- xviii. Mining shall be carried out as per statuette from the streams/nalas flowing within the lease and maintaining a safe distance from the Nalas flowing along the lease boundary. A safety barrier of a minimum 60m width shall be maintained along the nalas/water bodies. The small water bodies in OC shall be protected to the extent feasible and the embankment proposed along water body shall be strengthened with stone pitching.
- xix. Active OB dumps near water bodies and rivers should be rehandled for backfilling abandoned mine voids. However, those which have been biologically reclaimed need not be disturbed.
- xx. Thick green belt shall be developed along undisturbed areas, mine boundary and in mine reclamation.
- xxi. Specific mitigative measures identified for the Jharia Coalfields in the Environmental Action Plan prepared for Dhanbad as a critically polluted area and relevant for Cluster VI shall be implemented.
- xxii. The locations of monitoring stations in the Jharia Coalfields should be finalised in consultation with the Jharkhand State Pollution Control Board.
- xxiii. The Committee stated that smoke/dust emission vary from source to source (fuel wood, coal, flyash from TPPs, silica from natural dust, etc) and a Source Apportionment Study should be got carried out for the entire Jharia Coalfields. Mineralogical composition study should be undertaken on the composition of the suspended particulate matter (PM₁₀ and PM_{2.5}) in Jharia Coalfields and also quantified. These studies would help ascertain source and extent of the air pollution, based on which appropriate mitigative measures could be taken.
- xxiv. The Plan for conveyor-cum-rail for Cluster-VI should be dovetailed with Jharia Action Plan. The Committee desired that road transportation of coal during Phase-I should be by mechanically covered trucks, which should be introduced at the earliest. Coal dispatch shall be diverted from the present rail sidings to Rapid Loading System (RLS) soon after the construction and commissioning of the RLS at Maheshpur is completed. The railway siding order issued and same would come in 3 years. The details of same should be provided to ministry. The mode of transportation of coal by truck till Railway Siding should be by mechanically covered trucks
- xxv. 1387 nos of PAF's should be rehabilitated at cost of Rs 10768.17 Lakhs as per the approved Jharia Action Plan.
- xxvi. Regular monitoring of subsidence movement on the surface over and around the working area and impact on natural drainage pattern, water bodies, vegetation, structure, roads, and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate effective corrective measures shall be taken to avoid loss of

- life and material. Cracks shall be effectively plugged with ballast and clayey soil/suitable material.
- xxvii. Sufficient coal pillars shall be left unextracted around the air shaft (within the subsidence influence area) to protect from any damage from subsidence, if any.
 - xxviii. High root density tree species shall be selected and planted over areas likely to be affected by subsidence.
 - xxix. Depression due to subsidence resulting in water accumulating within the low lying areas shall be filled up or drained out by cutting drains.
 - xxx. Solid barriers shall be left below the roads falling within the blocks to avoid any damage to the roads.
 - xxxi. No depillaring operation shall be carried out below the township/colony.
 - xxxii. A detailed CSR Action Plan shall be prepared for Cluster VI group of mines. As stated by the Proponent, it is formulating a detailed Corporate Social Responsibility (CSR) Action Plan through Tata Institute of Social Sciences (TISS), Mumbai which will consist of need-based base-line survey, CSR Action Plan, CSR Auditing and monitoring mechanism etc. Director (Per.), BCCL along with a team visited TISS/ National CSR Hub, Mumbai on 1st Jun, 2012 for finalising the MoU with TISS and National CSR Hub for conducting base-line survey, empanelment of NGOs and formulating the project specific CSR action plan for BCCL. The Action Plan for Corporate Social Responsibility will include 5% of the retained earnings of the previous year subject to minimum of Rs. 5 per tonne of coal production of the previous year will be provided for Corporate Social Responsibility (CSR), an amount of Rs. 381.55 lakhs/year has been year marked for the CSR activities.
 - xxxiii. The area within Cluster VI ML existing as waste land and not being acquired shall be put to productive use under CSR and developed with fruit bearing and other useful species for the local communities. A Third party evaluation shall be got carried out regularly for the proper implementation of activities undertaken in the project area under CSR. Issue raised in the Public Hearing shall also be integrated with activities being taken up under CSR. The details of CSR undertaken along with budgetary provisions for the village-wise various activities and expenditure thereon shall be uploaded on the company website every year. The company must give priority to capacity building both within the company and to the local youth, who are motivated to carry out the work in future. The gap/space available between the entire mine area should be suitably planted with native species. Plantation should also be made in vacant area and along the road side so as to reduce dust pollution.
 - xxxiv. The mine water should be treated properly before supply to the villager.
 - xxxv. Details of transportation, CSR, R&R and implementation of environmental action plan for each of the clusters-VI should be brought out in a booklet form within a year and regularly updated.
 - xxxvi. Central recreation park with herbal garden should be developed for use of all inhabitants
 - xxxvii. Mine discharge water shall be treated to meet standards prescribed standards before discharge into natural water courses/agriculture. The quality of the water discharged shall be monitored at the outlet points and proper records maintained thereof and uploaded regularly on the company website.
 - xxxviii. No groundwater shall be used for the mining activities. Additional water required, if any, shall be met from mine water or by recycling/reuse of the water from the existing activities and from rainwater harvesting measures. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry to dewatering of mine.
 - xxxix. The void shall be converted into a water reservoir of a maximum depth of 15-20 m and shall be gently sloped and the upper benches of the reservoir shall be stabilised with plantation and the periphery of the reservoir fenced. The abandoned pits and voids should be backfilled with OB and reclaimed with plantation and or may be used for pisciculture.
 - xl. Regular monitoring of groundwater level and quality of the study area shall be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for

quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality including Arsenic and Fluoride during the month of May. Data thus collected shall be submitted to the Ministry of Environment & Forest and to the Central Pollution Control Board/SPCB quarterly within one month of monitoring. Rainwater harvesting measures shall be undertaken in case monitoring of water table indicates a declining trend.

- xli. ETP shall also be provided for workshop, and CHP, if any. Effluents shall be treated to conform to prescribed standards in case discharge into the natural water course.
- xlii. For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.
- xliii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests five year before mine closure for approval. Habitat Restoration Plan of the mine area shall be carried out using a mix of native species found in the original ecosystem, which were conserved in-situ and ex-situ in an identified area within the lease for reintroduction in the mine during mine reclamation and at the post mining stage for habitat restoration. the mining plan and post-mining plan, closure plan should be prepared and submitted to the Ministry;
- xliv. A separate management structure for implementing environment policy and socio-economic issues and the capacity building required in this regard.
- xliv. Corporate Environment Responsibility:
 - a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
 - b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/deviation/violation of the environmental or forest norms/conditions.
 - c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
 - d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

B. General Conditions

- i. No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- ii. No change in the calendar plan of production for quantum of mineral coal shall be made.
- iii. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM₁₀, PM_{2.5}, SO₂ and NO_x monitoring. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr ,etc carried out at least once in six months.
- iv. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂ and NO_x) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central

Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognised under the EPA rules, 1986 shall be furnished as part of compliance report.

- v. Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- vi. Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- vii. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.
- viii. Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analysed through a laboratory recognised under EPA Rules, 1986.
- ix. Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
- x. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.
- xi. A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- xii. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhubaneswar.
- xiii. The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>.
- xiv. A copy of the environmental clearance letter shall be marked to concern Panchayat/Zila Parishad, Municipal Corporation or Urban local body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.
- xv. A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Sector and Collector's Office/Tehsildar's Office for 30 days.
- xvi. The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM₁₀, PM_{2.5}, SO₂ and NO_x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.
- xvii. The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the Ministry, respective Zonal Office s of CPCB and the SPCB.

- xviii. The Regional Office of this Ministry located at Bhubaneswar shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
 - xix. The Environmental statement for each financial year ending 31 March in For –V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF by E-mail
6. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.
 7. The proponent is required to obtain all necessary clearances/approvals that may be required before the start of the project.
 8. The Ministry or any other competent authority may stipulate any further condition for environmental protection.
 9. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.
 10. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.
 11. The Environmental Clearance is subject to the outcome of the Writ Petition filed by M/S Bharat Coking Coal Limited (BCCL) in response to the closure orders issued by the Jharkhand State Pollution Control Board which is pending in the Jharkhand High Court.

(Dr. Manoranjan Hota)
Director
hota@nic.in

Copy to:

1. Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneswar – 751023.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.

6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, dist. Dhanbad Government of Jharkhand.
8. Monitoring File 9. Guard File 10. Record File 11. Notice Board

(Dr. Manoranjan Hota)
Director
hota@nic.in

IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003
Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

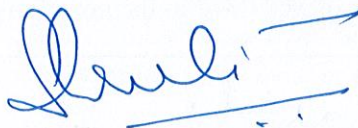
1. IROs undertake inspection of the unit, with respect to the following scenarios:

- i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
- ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
- iii. Complaint received against the project.
- iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
- v. Random Inspection of projects.
- vi. Direction from Hon'ble court in various Court Matter.

2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.

3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.

4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.



5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

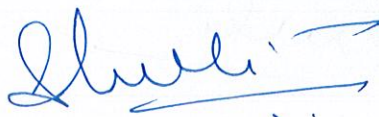
- i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.
- ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.
- iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.
- iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.
- v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. Action after issuance of Show Cause Notice:

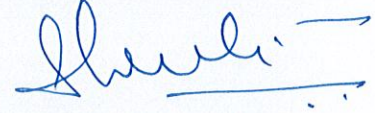
- i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.
- ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:
 - a) If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.
 - b) If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. Action in other scenarios:

- i. If it is observed that there is imminent risk to the environment and health due to noncompliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary



- a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.
- ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.
 - iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.



(Dr. Shruti Rai Bhardwaj)
Addl. Director/Scientist 'E'

Encl.: As above

To,
All Concerned

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS (TK)/PPS to JS(SKB)
6. Guard File/Spare Copies
7. US(IT)/Consultant(IT)



F. No. IA-L-11011/19/2026-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(IA – Compliance and Monitoring Division)

COURT MATTER
SPEED POST/EMAIL

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in
Dated: 24th February, 2026

To,

Deputy Director General of Forests (C)
 Ministry of Environment, Forest, and Climate Change
 Integrated Regional Office, Ranchi
 Bunglow No. A-2,
 Shyamali Colony, Ranchi-834002

Subject: OA No. 656/2025 titled 'Vijay Kumar Mahto v. Ministry of Coal & Ors.' Pending before Hon'ble NGT, Principal Bench, New Delhi-reg.

Ref:

- i. A copy of the OA
- ii. Ministry's letter no. J-11015/183/2011-IA.II (M) dated 26.08.2013.

Sir,

In reference to the above-mentioned subject matter, the Applicant's grievance is that coal mining and allied activities being carried out in Cluster-VI mines of M/s Bharat Coking Coal Limited (BCCL) in and around Godhar Kurmidih, District Dhanbad, Jharkhand are allegedly in violation of the conditions of the Environmental Clearance dated 26.08.2013 and other environmental norms.

2. In this regard, the Regional Office (RO) of the Ministry at Ranchi is requested to furnish a (i) factual status report concerning the issues raised in the Original Application, along with (ii) condition-wise compliance status report (s) for all the ECs associated with the project.

3. Being a Court Matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

Yours Faithfully,

(Dr. Bhardwaj Adiraju)
 Joint Director/Scientist 'D'



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय/ Regional Office

पता: द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in



F.No.103-431/198

Date: 13th April, 2026

प्रति

संयुक्त सचिव

अनुपालन एवं निगरानी प्रभाग

तृतीय तल, वायु विंग, इंदिरा पर्यावरण भवन

जोर बाग, अलीगंज रोड

नई दिल्ली - 110 003

Sub.: O A No.656/2025 titled Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi - Status of Compliance of the Conditions Imposed in Environmental Clearance No.J-11015/183/2011-1A.II(M) dated 26/8/2013 granted by MoEF&CC, New Delhi to the Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand- reg.

Ref: Ministry's communication dated 24/02/2026 and enclosed therewith copy of OA No. 656/2025 titled 'Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi.

महोदय / महोदया,

Kind attention is invited to the subject matter above and references therein. In this regard, it is informed that Dr Pasupala Ravi, Scientist D along with the officials of M/s Bharat Coking Coal Limited has visited the Cluster-VI group of mines on 19/3/2026. The monitored report has been prepared based on the available documents, documents received from M/s Bharat Coking Coal Limited and observations made during the site visit.

Factual status of allegations in OA No.656/2025 titled Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi

- (a) Mining activities / coal fires / smoke: Opencast mining activities in Ghondudih Khas Kusunda mine area have been observed. Coal fires / smoke / spontaneous ignition in old OB dumps and OC/UG mining activities in Bassuriya and Godhur areas have not been observed.
- (b) Transportation of coal: Mechanically covered trucks have not been used for transportation of coal from coal stockyard to railway siding. However, tarpaulin covered trucks have been used for transportation of coal from coal stockyard to railway siding. Pucca internal / approach roads. Mobile water tankers, fog canons, optimum loaded tarpaulin covered trucks for coal transportation, etc., have been the controlling measures for dust suppression/fugitive emissions.
- (c) Subsidence monitoring: The proponent informed that regular periodic subsidence monitoring has been carried out. The proponent has agreed to take measures to prevent / quench, if coal fires / smoke in old OB dumps are observed as per Coal Mines regulation, 2017 and DGMS Orders.
- (d) Dhanbad Action Plan / Jharia Action Plan: Measures of environmental management plan and the imposed conditions of EC have been dovetailed to the implementation of Jharia Action

Plan. However, copy of Dhanbad Action Plan and its status of implementation have not been received.

- (e) Green belt: Grassing on stabilized OB dumps has been observed. However, adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has not been observed.
- (f) CSR activities: Details of year-wise expenditure incurred for CSR activities and details of placement of beneficiaries after the completion of CIPET courses have been received. Skill development training institute in Dhanbad city has been observed. Inadequate efforts of training on livelihood and skill development have been observed.
- (g) R&R Plan: Only 793 PAFs out of 1387 PAFs have been rehabilitated.
- (h) Water treatment plant: All civil structures of water treatment plant, pipelines, fencing wall, etc., in damaged state have been observed
- (i) Commitments / recommendations of EIA/EMP report: Details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC have not been received. Further, details of costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water and occupational and other diseases due to the mining operations have not been received.

Further, the status of compliance of conditions imposed in environmental clearance No.J J-11015/380/2010-IA.II(M) dated 26/8/2013 is enclosed herewith for perusal and for necessary action. Following partial compliances and non-compliances of imposed conditions of environmental clearances have been observed during inspection. Therefore, the proponent is instructed to take appropriate corrective measures and submit action taken report directly to MoEF&CC with a copy endorsed to this Office:

- (i) All copies of CTE / CTOs / NOCs from CGWA / hazardous authorization letters since the grant of EC and their compliance reports, details of court cases, details of FIRs and details of complaints / grievances have not been received [Present status of EC].
- (ii) Past five years production details have not been received [**Not complied**, specific condition no.(i)].
- (iii) Silo and conveyor-cum—rail have not been constructed [**Not complied**, specific condition no. (iii) & (xxiv)] .
- (iv) Details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have not been received. Further, details of courses (name of the course, duration of the course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after completion of training, etc., have not been received [**Partially complied**, specific condition no. (vi) & (ix)] .
- (v) Copy of Dhanbad Action Plan and its status of implementation have not been received [**Not complied**, specific condition no. (vii)] .
- (vi) Adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has not been observed [**Partially complied**, specific condition no. (viii), (xvi), (xx) & (xxviii)] .
- (vii) Embankment of Ekra Jore and Kari Jore nallahs here and there has been observed [**Partially complied**, specific condition no. (xv) & (xviii)] .
- (viii) Only 793 no. of PAFs have been rehabilitated [**Partially complied**, specific condition no. (xxv)] .
- (ix) Details of issues raised in the Public Hearing and their compliance status, details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have not been observed [**Partially complied**, specific condition no. (xxxii) & (xxxiii); condition no.6].

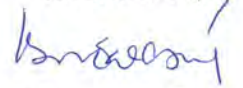
Handwritten signature

- (x) Damaged civil structures / rusted pipelines of water treatment plant, broken fencing wall and no cleanliness of treatment tanks (degraded leaves therein, foul smell, etc.) have been observed [**Partially complied**, specific condition no. (xxxiv)].
- (xi) Year-wise details of production of coal have not been received [**Not complied**, general condition no. (ii)].
- (xii) Details of random verification of samples through analysis from independent laboratories have not been received [**Not complied**, general condition no. (iv)].
- (xiii) Advertised newspapers prints of two local newspapers dated 19/9/2013 wherein the locals were informed about the grant of EC have been received. However, clause of inform local within seven days of grant of EC has not been complied [**Partially complied**, general condition no. (xiii)].
- (xiv) Details of costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water and occupational and other diseases due to the mining operations have not been received [**Not complied**, condition no.10].
- (xv) Details of the mentioned Writ Petition have not been received [**Not complied**, condition no.11].

This issues with the approval of Competent Authority.

अनुलग्नक: संलग्न

विश्वासभाजन,



(डॉ. पशुपाल रवि)

वैज्ञानिक डी

आवश्यक कार्रवाई के अनुरोध सहित प्रतिलिपि:

- (i) महाप्रबंधक (पर्यावरण), मेसर्स भारत कोकिंग कोल लिमिटेड, कोयला भवन, धनबाद - 826005 झारखंड।
- (ii) सदस्य सचिव, ईएसी (कोयला), तृतीय मंजिल, वायु विंग, इंदिरा पर्यावरण भवन, जोर बाग, अलीगंज रोडनई दिल्ली - 110 003।
- (iii) सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली - 110032।
- (iv) सदस्य सचिव, झारखंड राज्य प्रदूषण नियंत्रण बोर्ड, वांड्रा रोड, सीटीआई कॉलोनी, सेक्टर 4, बिरसा नगर, रांची - 834 004, झारखंड।

(डॉ. पशुपाल रवि)

वैज्ञानिक डी

Status of Compliance of the Conditions Imposed in Environmental Clearance No.J-11015/183/2011-1A.II(M) dated 26/8/2013 granted by MoEF&CC, New Delhi to the Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand.

1. Project details

- (a) Project Type : 1(a) Mining of coal
- (b) Project Name : Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand.
- (c) EC Details : EC No.J-11015/380/2010-IA.II(M) dated 26/8/2013
- (d) Project Location : Jharia Coalfields, District Dhanbad, Jharkhand.
- (e) Address of Project Authority : General Manager (E&F)
M/s Bharat Coking Coal Ltd.,
Koyala Bhawan, Dhanbad – 826 005
Jharkhand
- (f) Details of Inspection : Dr Pasupala Ravi inspected the mine on 19/3/2026

2. Present EC Status of Project

- (a) Opencast mining activities in Ghondudih Khas Kusunda mine area have been observed. No OC/UG mining activities in Bassuriya and Godhur area have been observed.
- (b) Copy of CTO dated 30/12/2022 valid up to 31/12/2027 has been received. Copy of NOC from CGWA dated 02/4/2025 valid from 02/11/2023 up to 01/11/2025 has been received.
- (c) Detail of O.A No.656/2025 titled Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi have been received. However, no all copies of CTE / CTOs / NOCs from CGWA / hazardous authorization letters since the grant of EC and their compliance reports, no details of court cases, no details of FIRs and no details of complaints / grievances have been received. Therefore, the proponent is instructed to submit all copies of CTE / CTOs / NOCs from CGWA / hazardous authorization letters and their compliance reports, details of court cases, details of FIRs and details of complaints / grievances to this Office.

3. Project Site Pictures

: Annexure I

4. Status of Compliance of conditions imposed in EC No.J-11015/183/2011-1A.II(M) dated 26/8/2013

A. Specific Conditions

: **Status of compliance as per the six monthly compliance report** **Observation as on 19/3/2026**



- i. The maximum production from the two-opencast section in the cluster shall not exceed beyond that for which environmental clearance has been granted for the cluster VI as per given below:

S.No.	Name of mine	OC/UG	Production capacity (MTPA)		ML Area
			Normative	Peak	
1	East Bassuriya Colliery	OC	1.500	1.950	141.07
2	Bassuriya Colliery	UG	0.120	0.156	162.76
3	Gondhidih Khas Kusunda Colliert	OC	2.000	2.600	410
4	Godhur Colliery	OC	2.000	2.6	162.72
		UG	0.250	0.325	
	Total		5.87	7.631	876.55

No OC/UG mining activities in Bassuriya and Godhur area have been observed. Opencast mining activities in Ghondudih Khas Kusunda mine area have been observed. However, no past five years production details have been received. Therefore, the proponent is instructed to submit certified past five years production details to this Office (**Not Complied**).

- ii. The two nallahs passing through the mines should be preserved and made functional to drain the water. : Complied. Two Jore flowing in vicinity of Cluster VI are Ekra Jore and Kari Jore. The Map showing Ekra and Kari Jore (in Cluster VI) is attached. The Nallahs are preserved and functional. Geotagged photographs of Nalah (with water flowing) is attached. Every year, before monsoon the nallas are cleaned / desilted to ensure proper drainage and smooth flow of water. Desilted Ekra Jore and Kari Jore nallahs have been observed. The proponent informed that before onset of monsoon these nallahs have been desilted (Complied).
- iii. The coal transport to the siding will continue by road to the siding within 2 km with pay loader loading into Rly. Wagons for a period of 5 years by which time the proposed silo in Rly. Siding not being affected in the Jharia Action Plan will be constructed for RLS loading into railway wagons. : Complied. Presently, transport of coal is being through KDSK and KDS II Railway Siding with pay loader loading into Railway Wagons. The KDSK and KDS II Siding is affected by fire and dealt by Jharia Action Plan (Master Plan approved by Govt. of India). Proper Control Measures have been implemented at Railway Siding. Installation of green wind barrier, fog canon operational at railway siding and plantation along railway siding. For the construction of pipe conveyor No RLS has been constructed. Transportation of coal through KDSK and KDS II railway siding with pay loader has been observed. Wind shield in railway siding area, plantation near the hopper in the railway siding area and fog canons have been observed. The proponent informed that construction of RLS is not technical feasible and economically viable citing the reason the reason that the production capacity of coal is

system, a feasibility study is conducted by CMPDI, due to underground fire and underground mining; there is no suitable land in the cluster. Also, RLS silo is constructed at Cluster III but due to very long distance from mines (around 25 Km) and heavy population along the transportation route, the coal transportation has been done by trucks with tarpaulin cover. Covering of trucks have been made mandatory in the transportation contract.

<5.0 MTPA (Not Complied).

- iv. As subsidence is on higher side in Godhur colliery, special attention should be given for control and monitoring of subsidence. : Complied. Regular periodic subsidence monitoring is being done at underground mines. Plan showing sufficient numbers of coal pillars / solid barriers are attached. The proponent informed that regular periodic subsidence monitoring has been carried. Further, the proponent informed that sufficient barriers have been left as per Coal Mines regulation, 2017 and DGMS Orders. Copy of plan showing left coal pillars / solid barriers has been observed (Complied).
- v. All old dumps will be filled back in mine voids. At the end of mining there should not be any OBD and should be only one void which shall not exceed 30 m deep. : Complied. The condition relates to Post-Mining Stage. Backfilling process in abandoned pits and voids are continuously carried out along with the mining operation. Left out void shall be utilized for Pisciculture in Post Mining Phase. The proponent has agreed to.
- vi. An increase in the CSR : Complied. CSR are being implemented as per Companies Act provisions with Minimum of Rs 2/Tonne as per CIL policy. expenditure has been incurred various activities such as on Skill Development Program by National Skill Development Council (NSDC) (Loader Operator (Mining), Mine Electrician, Multi Skill Technician (Electrical), Customer Service Associate (Financial Services), Food & Beverage Service – Associate, Details of year-wise expenditure incurred for CSR activities and details of placement of beneficiaries after the completion of CIPET courses have been received. However, no details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Further, no details of courses (name of the course, duration

Handwritten signature

Solar & LED , STEM Education among underprivileged students, procurement of wheelchairs, Thalassemia screening test , providing and fixing solar lights in nearby villages, ration packet, face mask, blanket distribution, medical camp, training of youth, Water Purifier cum Cooler, fixing ceiling fans in Government Schools. Details of Expenditure Incurred by BCCL is as follows:

F.Y.	CSR Expenditure incurred (in lakhs)
2020-21	493
2022-23	1,142.00
2023-24	777.34
2024-25	2,355.31

Additionally, PAFs are being trained and placed in jobs through CIPET, Ranchi. Annexure – 2.

of the course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Skill development training institute in Dhanbad city has been observed. Inadequate efforts of training on livelihood and skill development have been observed. Therefore, the proponent is instructed to put display board of these sewing training / computer training centres for the information of locals, advertise about these sewing training / computer training centres in the local newspapers, impart training on sewing, tailoring, computer operation, other, extend financial support to the youth of PAFs and nearby villagers for skill development programs (ITI, Diploma, courses offered by CIPET), paramedical courses, nurse training (GNM, ANM), etc., to make them employable. The proponent is also instructed to conduct socio-economic household survey for finding / or map the beneficiaries in PAFs and nearby villagers and submit details to this Office (**Partially Complied**).

- vii. Dhanbad Action Plan, as CEPI, be implanted where ever is applicable. : Complied. Dhanbad Action Plan has been prepared in consultation with Jharkhand State Pollution Control Board for entire BCCL and it is being implemented comprehensively for all the mines of BCCL including mines of Kusunda Area. No copy of Dhanbad Action Plan and its status of implementation have been received. Therefore, the proponent is instructed to details of status of implementation of Dhanbad Action Plan to this Office (**Not Complied**).
- viii. Since the cluster is situated close to Dhanbad, thick green belt and residential areas should be done : Complied. Plantation at de-coaled OB dump area is already being executed for development Eco-restoration park of 12.0 ha, reclaimed OB dump (in Gondudih OC mine area),

along the periphery of ML area. Avenue-plantation should be done along the roads which are used for coal transport and measures to arrest coal dust while transporting by covering the trucks and water sprinkling measures etc.

of green belts as per EC. Adequate water sprinkling is being done at coal transportation road regularly by mobile water sprinklers, and coal transportation is being done by covering trucks by tarpaulin as measures to control dust pollution. Picture – 2 & 4. The degraded OB dumps at Gondudih Eco-restoration Park has been developed. Enclosed as Annexure – 3 and Picture-6. avenue plantation to the Godhur opencast coal mine, plantation at the railway siding, tarpaulin covered trucks, fog canons and mobile mechanical sweeper have been observed. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office (**Partially Complied**).

- ix. Whereas laudable efforts have been made in drawing skill development programmes along with Planning Commission of Gol, all out efforts should be made to ensure that they are suitably employed either with the PP or elsewhere.
- : Complied. Company is organizing training on regular basis through Vocational Training Centre and Human Resource Department. Annexure – 4. Skill development training institute in Dhanbad city has been observed. Inadequate efforts of training on livelihood and skill development have been observed. Details of year-wise expenditure incurred for skill development programs and details of placement of beneficiaries after the completion of CIPET courses have been received. However, no details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Further, no (i.e., details of courses (name of the course, duration of the course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after

K. S. Sanyal

completion of training, etc., have been received. Therefore, the proponent is instructed to put display board of these sewing training / computer training centres for the information of locals, advertize about these sewing training / computer training centres in the local newspapers, impart training on sewing, tailoring, computer operation, other, extend financial support to the youth of PAFs and nearby villagers for skill development programs (ITI, Diploma, courses offered by CIPET), paramedical courses, nurse training (GNM, ANM), etc., to make them employable. The proponent is also instructed to conduct socio-economic household survey for finding / or map the beneficiaries in PAFs and nearby villagers and submit details to this Office (**Partially Complied**).

- x. The measure to identify in the Environmental Plan for Cluster- VI groups of mine and the conditions given in this environmental clearance letter shall be dovetailed to the implementation of the Jharia Action Plan. : Being Complied. Master Plan activities are dovetailed with compliance of environmental clearance conditions. The master plan deals with fire control and rehabilitation activities of fire affected areas in the leasehold of BCCL. By implementing complete digging out of fiery seams with water spraying in force as fire control measures fire affected areas are being prevented. Further rehabilitation of the families from the fire endangered area to the safe places is being taken-up with the help of JRDA. The Master plan is being implemented for BCCL as per the prioritization of fire and rehabilitation activities in approved Master Plan. The brief status of Rehabilitation and Fire control measures are enclosed Measures of environmental management plan and the imposed conditions of EC have been dovetailed to the implementation of Jharia Action Plan. Copy of Jharia Action Plan has been received. Opencast mining activities in Ghondudih Khas Kusunda opencast mine area only have been observed. No coal fires / no smoke / no spontaneous ignition and no OC/UG mining activities in Bassuriya and Godhur area have been observed. The proponent has agreed to take measures of trench cutting and water flushing to control coal fires / smoke in future, if any coal fires / smoke in old OB dumps are observed



Annexure-5.

(Complied).

- xi. The proponent shall prepare time - series maps of the Jharia Coalfields through NRSA to monitor and prevent fire problems in the Jharia Coalfields by Isothermal mapping /imaging and monitoring temperatures of the coal seams (whether they are close to spontaneous ignition temperatures) and based on which, areas with potential fire problems shall be identified. Measures to prevent ingress of air (Ventilation) in such areas, to prevent restart fresh/spread fires in other areas including in mines of cluster VI shall be undertaken. Expertise available internationally could also be utilized for control of fire in Jharia Coalfields and for their reclamation and to further minimize time for fire and subsidence control. Isothermal mapping using thermal imaging has been got done by NRSA. Measures would be taken to prevent ingress of air (ventilation) in such areas, which may re-start fresh fires
- : Complied. Land Use Map of Cluster VI has been prepared by CMPDIL using remote sensing data for monitoring of land use pattern and for post mining land use. The latest report as submitted by NRSC in this regard is attached below. Annexure – 6. Action is being taken as per Jharia Master Plan approved by GOI and State Govt. of Jharkhand. Excavation/ Open Cast mining is being done in the fire/subsidence affected mines to dig out combustible materials to save the coal from burning and to prevent further spread of the fire. Old UG Workings have been sealed off to prevent ingress of Air in other areas. Global Expression of Interest had been opened for the international experts/ firms/ consultants/ agencies to deal with coal mine fire in Jharia Coalfield with vision of reclamation, further minimization of spread of fire & subsidence control for which no bidder has qualified to take up the work. Enclosed as Annexure-7. Recommendations of NRSC is being implemented to control fire in JCF.
- Copy of time-series maps conducted by NRSA has been received. No coal fires / smoke / spontaneous ignition have been observed (Complied).
- xii. Underground mining should be taken up after completion of reclamation of Opencast mine area.
- : It shall be complied. Presently no underground mining activity in Cluster VI is being done.
- No UG mining activities have been observed (Complied).
- xiii. The OB material should be crushed like sand and be used for stowing in underground mines.
- : It shall be complied. Presently no underground mining activity in Cluster VI is being done. Thus, no stowing of underground mine is being done.
- No UG mining activities and no stowing in UG mines have been observed (Complied).
- xiv. A detailed calendar plan of production with plan for OB
- : Complied. Mining operation is being done as per approved
- Mining activities / backfilling activities of mined out areas



dumping and backfilling (for OC mines) and reclamation and final mine closure plan for each mine of cluster-VI shall be drawn up and implemented. The schedule of backfilling should be clearly brought out and submit the same to MoEF.

Calendar Plan. Mine closure plan as per the guidelines of Ministry of Coal has been prepared by Central Mine Planning and Design Institute (CMPDI). Progressive mine closure activities is being implemented regularly as per approved Mine Closure Plan considering present geo-mining conditions.

have been observed. The proponent informed that the mining activities / backfilling activities have been carried as per the approved mine plan / mine closure plan (Complied).

- xv. The embankment constructed along the river boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side and stabilized with plantation so as to withstand the peak water flow and prevent mine inundation. : Complied. Mining is being done as per the guidelines and permissions of Directorate General of Mines Safety (DGMS) in accordance with Coal Mines Regulation, 2017. Embankment has been constructed in some areas and further embankments shall be constructed. Picture – 5. Embankment of Ekra Jore and Kari Jore nallahs here and there has been observed. Therefore, the proponent is instructed to embank the remaining stretches of these nallahs, carry plantation with native plant species in the monsoon season of 2026 and submit action taken report to this Office **(Partially Complied)**.
- xvi. No mining shall be undertaken where underground fires continue. Measure shall be taken to prevent/check such fire including in old OB dump areas where the fire could start due to presence of coal/shale with sufficient carbon content. : Complied. Action is being taken to control, mine fires as specified in Jharia Master Plan. To prevent/check fire including in old OB dump area where the fire could start due to presence of coal/shale with sufficient carbon content, following measures are taken:
Carrying out grassing/plantation on OB dumps.
OB dumps are covered with incombustible material and regular sprinkling is practiced on haul roads. No UG mining activities, no fire and no smoke in old OB dumps have been observed. Grassing and plantation on old stabilized OB dumps have been observed. The proponent has agreed to take measures to prevent / quench, if coal fires / smoke in old OB dumps are observed (Complied).
- xvii. There shall be no internal OB dumps. There will be 8 external OB Dumps covering an area of 32.84 Ha. The height of the dumps shall be 16 m and the total quantity shall be of 5.247 Mm³. The final mine voids will have an area of 66.76 ha (Filled up with water). With depth of 25 m bgl. The entire mined out area shall be re-vegetated. Areas where opencast mining was : Complied. Action is being taken as specified in EMP. Backfilling of OB is going on concurrent with mining and at the end of mining activity the area will be re-vegetated and reclaimed as per EMP. Plantation work have already been done with the help of DFO, Dhanbad. Also finalized Dump has been reclaimed and Eco-Restoration Site has been The proponent informed that the imposed condition is post mine closure activity. No internal dumps have been observed. External OB dumps have been observed. No adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore,

carried out and completed shall be reclaimed immediately thereafter. It was observed that most of the OB are reclaimed total area 441.24 ha at the end of mining where reclaimed external OB dump 32.84 ha and internal OB Dump 120.34 ha. Green Belt over an area of 66.12 ha. Density of tree plantation 2500 trees/ha of plants which of and abandoned. The proponent should dump all the OB material in abandoned mines.

created. Picture – 6.

the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office (**Partially Complied**).

- xviii. Mining shall be carried out as per statuette from the streams/nalas flowing within the lease and maintaining a safe distance from the nalas flowing along the lease boundary. A safety barrier of a minimum 60m width shall be maintained along the nalas/water bodies. The small water bodies in OC shall be protected to the extent feasible and the embankment proposed along water body shall be strengthened with stone pitching. : Complied. Mining is being done as per the guidelines and permissions of Directorate General of Mines Safety (DGMS) in accordance with Coal Mines Regulation, 2017. Embankment has been constructed in some areas and further embankments shall be constructed. Picture – 5. Embankment of Ekra Jore and Kari Jore nallahs here and there has been observed. The proponent has agreed to embank the remaining stretch of these nallahs. Therefore, the proponent is instructed to embank the remaining stretches of these nallahs, carry plantation with antive plant species in the monsoon season of 2026 and submit action taken report to this Office (**Partially Complied**).
- xix. Active OB dumps near water bodies and rivers should be rehandled for backfilling abandoned mine voids. However, those which have been biologically reclaimed need not be disturbed. : Complied. No OB is being dumped near any water bodies. No OB dumps near the water bodies have been observed (Complied).
- xx. Thick green belt shall be developed along undisturbed areas, mine boundary and in mine reclamation. : Complied. Plantation & Eco-restoration is being done. Annexure – 3. Picture – 6. Eco-restoration park of 12.0 ha, reclaimed OB dump (in Gondudih OC mine area), avenue plantation to the Godhur opencast coal mine and plantation at the railway siding have been observed. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the

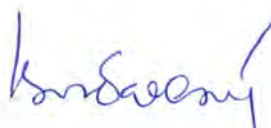
Handwritten signature

coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office **(Partially Complied)**.

- xxi. Specific mitigative measures identified for the Jharia Coalfields in the Environmental Action Plan prepared for Dhanbad as a critically polluted area and relevant for Cluster VI shall be implemented. : Complied. Action Plan has been prepared in consultation with Jharkhand Pollution Control Board for entire BCCL. It is being implemented comprehensively. Some of the salient actions of this cluster are as under:
1. Covered Truck Transport
 2. Construction of Pucca Road wherever feasible. Picture 8
 3. Construction/Maintenance of water reservoir for mine water utilization.
 4. Plantation.
- Environmental Action Plan as imposed in consultation with JSPCB has been prepared. Tarpaulin covered trucks, pucca internal / approach roads, fog canons, eco-restored OB dump, etc., have been observed (Complied).
- xxii. The locations of monitoring stations in the Jharia Coalfields should be finalized in consultation with the Jharkhand State Pollution Control Board. : Complied. The location of monitoring stations in Jharia Coal Field has been finalized with the approval of Jharkhand State Pollution Control Board. Enclosed as Annexure-8. Details of consultation with JSPCB for the establishment of monitoring stations have been received (Complied).
- xxiii. The Committee stated that smoke/dust emission vary from to source (fuel wood, coal, fly ash from TPPs, silica from natural dust, etc) and a Source Apportionment Study should be got carried out for the entire Jharia Coalfields. Mineralogical composition study should be undertaken on the composition of the suspended particulate matter (PM₁₀ and PM_{2.5}) in Jharia Coalfields and also quantified. These studies would help ascertain source and extent of the air pollution, based on which appropriate mitigative measures could be taken. : Complied. Source Apportionment Study and Mineralogical Composition Study have been carried out through CSIR- NEERI and final report submitted on 27.04.2022 is attached. Annexure – 9. Copy of Source Apportionment Study and Mineralogical Composition Study, 2022 has been received. Tarpaulin covered trucks, pucca internal / approach roads, fog canons, eco-restored OB dump, etc., have been observed (Complied).

- xxiv. The Plan for conveyor-cum—rail for Cluster-VI should be dovetailed with Jharia Action Plan. The Committee desired that road transportation of coal during Phase—I should be by mechanically covered trucks, which should be introduced at the earliest. Coal dispatch shall be diverted from the present rail sidings to Rapid Loading System (RLS) soon after the construction and commissioning of the RLS at Maheshpur is completed. The railway siding order issued and same would come in 3 years. The details of same should be provided to ministry. The mode of transportation of coal by truck till Railway Siding should be by mechanically covered trucks.
- It shall be complied. Action has been taken for the transportation plan for conveyor cum rail system of dispatch. For the construction of pipe conveyor system, a feasibility study is conducted by CMPDI, but due to underground fire and underground mining, there is no suitable land in the cluster. Also, RLS silo is constructed in cluster III but due to very long distance from mines (around 25 Km) and heavy population along the transportation route, presently the coal transportation has been done through trucks with tarpaulin cover. Also, it is made mandatory in Transportation Contracts. Picture – 2.
- No RLS and conveyor-cum—rail have been constructed. The proponent informed that conveyor-cum—rail and RLS are not economically feasible and technically viable. No mechanically covered trucks have been used for transportation of coal from coal stockyard to railway siding. However, tarpaulin covered trucks have been used for transportation of coal from coal stockyard to railway siding (**Not Complied**).
- xxv. 1387 no. of PAFs should be rehabilitated at cost of Rs 10,768.17 lakhs as per the approved Jharia Action Plan.
- It is being Complied. Annexure – 5.
- Only 793 PAFs out of 1387 PAFs have been rehabilitated. Therefore, the proponent is instructed to rehabilitate all PAFs on priority and submit action taken report to this Office completely (**Partially Complied**).
- xvi. Regular monitoring of subsidence movement on the surface over and around the working area and impact on natural drainage pattern, water bodies, vegetation, structure, roads, and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate effective corrective measures shall be taken to avoid loss of life and material. Cracks shall be effectively plugged with ballast and clayey soil/suitable material.
- It is being complied. Regular subsidence monitoring is being done at underground mines.
- The proponent informed that regular periodic subsidence monitoring has been carried (**Complied**).
- xvii. Sufficient coal pillars shall be left un extracted around the air shaft (within the subsidence influence area) to protect from any damage
- Complied. Sufficient coal pillars have been left around air shafts as per Coal Mines Regulations 2017 and DGMS Orders. Plan
- The proponent informed that sufficient barriers have been left as per Coal Mines regulation, 2017 and DGMS

	from subsidence, if any.	showing left Coal Pillars/solid barriers is attached.	Orders. Copy of plan showing left coal pillars / solid barriers has been observed (Complied).
xxviii.	High root density tree species shall be selected and planted over areas likely to be affected by subsidence.	: Complied. Plantation is regularly done in leasehold area of Cluster VI. High root density plants are regularly planted as per the roadmap prepared by Forest Research Institute, Dehradun. Annexure certificate for high root density plants Annexure- 10.	No UG mining activities have been observed. The proponent informed that for the past ten years, the UG mining activities have been discontinued. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office (Partially Complied) .
xxix.	Depression due to subsidence resulting in water accumulating within the low lying areas shall be filled up or drained out by cutting drains.	: It shall be complied. Time to time depression created by the mining operations have been filled by the locally available material and over burden.	The proponent informed that depression created, if any by the mining operations have been filled by available material and over burden (Complied).
xxx.	Solid barriers shall be left below the roads falling within the blocks to avoid any damage to the roads.	: Complied. Sufficient barriers are left for saving the surface installation and infra structures as per Coal Mines regulation 2017 and DGMS Orders. Plan showing left Coal Pillars/solid barriers is attached.	The proponent informed that sufficient barriers have been left as per Coal Mines Regulation, 2017 and DGMS Orders. Copy of plan showing left coal pillars / solid barriers has been observed (Complied).
xxxi.	No depillaring operation shall be carried out below the township / colony.	: Complied. Presently no UG operation is undergoing in Cluster VI. Prior permission is always obtained from DGMS for depillaring.	No UG mining activities have been observed. The proponent informed that UG mining activities have been discontinued (Complied).
xxxii.	A detailed CSR Action Plan shall be prepared for Cluster VI group of	: Complied. CSR are being implemented as per Companies	Copy of CSR action plan has been received. Year-wise



mines. As stated by the Proponent, it is formulating a detailed Corporate Social Responsibility (CSR) Action Plan through Tata Institute of Social Sciences (TISS), Mumbai which will consist of need-based base-line survey, CSR Action Plan, CSR Auditing and monitoring mechanism etc. Director (Per.), BCCL along with a team visited TISS/ National CSR Hub, Mumbai on 18th Jun, 2012 for finalizing the MoU with TISS and National CSR Hub for conducting base-line survey, empanelment of NGOs and formulating the project specific CSR action plan for BCCL. The Action Plan for Corporate Social Responsibility will include 5% of the retained earnings of the previous year subject to minimum of Rs. 5 per tonne of coal production of the previous year will be provided for Corporate Social Responsibility (CSR), an amount of Rs. 381.55 lakhs/year has been year marked for the CSR activities.

Act provisions with Minimum of Rs 2/Tonne as per CIL policy. expenditure has been incurred various activities such as on Skill Development Program by National Skill Development Council (NSDC) (Loader Operator (Mining), Mine Electrician, Multi Skill Technician (Electrical), Customer Service Associate (Financial Services), Food & Beverage Service – Associate, Solar & LED , STEM Education among underprivileged students , procurement of wheelchairs, Thalassemia screening test , Providing and fixing solar lights in nearby villages, ration packet, face mask, blanket distribution, medical camp, training of youth, Water Purifier cum Cooler, fixing ceiling fans in Government Schools. Details of Expenditure Incurred by BCCL is as follows:

F.Y.	CSR expenditure incurred (in lakhs)
2020-21	493
2022-23	1,142.00
2023-24	777.34
2024-25	2,355.31

CCL is implementing CSR activities at various scale. A separate CSR committee has been formed at area level, which is looking after the works being executed under CSR. Under CSR Initiatives, preventive health care of public living in command area has been undertaken extensively through Company as well as State Govt. Activity wise expense attached as Additionally, PAFs are being trained and placed through

expenditure from 2020-21 to 2024-25 for various activities undertaken have been received. 12.0 ha fruit bearing / other useful species area developed for the local communities has been observed. Copy of third party evaluation report conducted by TISS has been received. No details of issues raised in the Public Hearing and their compliance status have been received. No details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have been observed. Therefore, the proponent is instructed to comply as imposed and submit action taken report to this Office **(Partially Complied)**.

CIPET, Ranchi. Annual report is available on BCCL Website. Action Plan of CSR for FY 26-27 is attached.

- xxxiii. The area within Cluster VI ML : Complied. CSR and other welfare activities have been taken up on priority basis. The details of activities are enclosed. As Annexure-2. Plantation at degraded area and office/colonies premises has been done for development of green belts as per EC. Eco-restoration works are in successful progress at degraded at OB dump areas. Details of plantation to be done and programme of eco-restoration are enclosed in Annexure- 3, Picture -6. Report of TISS is attached. Fruit bearing species planted in GKKC Eco Restoration Site. The Eco Park is developed for Public Use.
- 12.0 ha fruit bearing / other useful species area developed for the local communities has been observed. Copy of CSR action plan has been received. Year-wise expenditure from 2020-21 to 2024-25 incurred for various activities undertaken have been received. Copy of third party evaluation report conducted by TISS has been received. No details of issues raised in the Public Hearing and their compliance status have been received. No details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have been observed. Therefore, the proponent is instructed to comply as imposed and submit action taken report to this Office **(Partially Complied)**.
- xxxiv. The mine water should be treated : Complied. Mine water is treated by water filter plant before domestic supply to villagers. Water Quality Report of GKKC Filter Plant is attached.
- The proponent informed that the treated mine water has been supplied to nearby villages for non-drinking purpose. Damaged civil structures / rusted pipelines of water treatment plant, broken fencing wall and no cleanliness of treatment tanks have been observed. Therefore, the proponent is instructed to renovate and upgrade the water treatment

plant on priority and ensure its cleanliness (Partially Complied).

- xxxv. Details of transportation, CSR, R&R. and implementation of environmental action plan for each of the clusters-VI should be brought out in a booklet form within a year and regularly updated. : Complied. Booklet is attached. Copy of details of transportation, CSR, R&R. and implementation of environmental action plan has been received (Complied).
- xxxvi. Central recreation park with herbal garden should be developed for use of all inhabitants. : Complied. The Eco-restoration park at GKKC has been developed and dedicated to residents of the city. It is further being developed into an Eco-Park. Eco-restoration park developed at GKKC has been observed (Complied).
- xxxvii. Mine discharge water shall be treated to meet standards prescribed standards before discharge into natural water courses / agriculture. The quality of the water discharged shall be monitored at the outlet points and proper records maintained thereof and uploaded regularly on the company website. : Complied. The work of monitoring of water is being carried out by CMPDI. Report Enclosed as Annexure-11. Values are well within Permissible Limit. General Parameters Values (of Jan.' 2026) is: No mine water has been discharged into natural water courses / agriculture. However, treated mine water has been supplied to nearby villages. Third party report of monitored treated mine water values recorded therein within the permitted limits has been received (Complied).

Parameters	12 Jan., 20 26	26 Jan., 20 26
COD	24	28
p ^H	7.98	8.01
TSS	29	30
Oil & grease	<2	<2

- xxxviii. No groundwater shall be used for the mining activities. Additional water required, if any shall be met from mine water or by recycling/reuse of the water from the existing activities and from rainwater harvesting measures. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry to dewatering of mine. : Complied. Mine water is being used for the industrial as well as domestic purpose. Mine water is also supplied to colonies and community after filtration through pressure filters, slow sand filters and rapid sand filters. A MoU has been signed between Coal India Ltd. & Govt. of Jharkhand for providing mine water to nearby villages. A copy of MoU has been enclosed as Annexure 12. No Village well has dried due to Mining Activity. Regular water level and quality testing at dug well is carried out. No groundwater has been used for mining operations. The proponent informed that mine water has been used for mining operations, for dust suppression and green belt development. Mine water after treatment has been supplied to nearby villages for non-drinking purpose. All civil structures of water treatment plant, fencing wall, etc., in damaged state have been observed. Therefore, the proponent is instructed to

Sanjay

Report is attached.

renovate and upgrade the water treatment plant on priority. One rainwater harvesting structure has been constructed **(Partially Complied)**.

- xxxix. The void shall be converted into a water reservoir of a maximum depth of 15-20 m and shall be gently sloped and the upper benches of the reservoir shall be stabilized with plantation and the periphery of the reservoir fenced. The abandoned pits and voids should be backfilled with OB and reclaimed with plantation and or may be used for pisciculture. : It is Post Mining Condition. It shall be complied. The proponent has agreed to.
- xl. Regular monitoring of groundwater level and quality of the study area shall be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post monsoon (November) and winter (January) seasons and for quality including Arsenic and Fluoride during the month of May. Data thus collected shall be submitted to the Ministry of Environment & Forest and to the Central Pollution Control Board / SPCB quarterly within one month of monitoring. Rainwater harvesting measures shall be undertaken in case monitoring of water table indicates a declining trend. : It is being complied. For Drilling for establishment of 23 nos. Piezometer wells for cluster of mines of BCCL command area for Ground water monitoring the work has been completed. Annexure – 13. The photograph of piezometric well with DWLR Picture 9. CMPDI is regularly conducting study of groundwater level and quality of areas within Cluster VI. Groundwater monitoring data has been enclosed as Annexure 13. Network of piezometer wells and dug wells have been established. Third party agency (i.e., M/s CMPDIL) has been monitoring the ground water level & its quality. The recorded values in the monitored reports within the permitted limits have been observed. Settling ponds, siltation ponds and rainwater harvesting structures, has been observed (Complied).
- xli. ETP shall also be provided for workshop, and CHP, if any. Effluents shall be treated to confirm to prescribe standards in case discharge into the natural water course. : Complied. Picture – 7. ETP with oil & grease trap in the premise of workshop of Godhur OC mine has been observed. Third party (i.e., M/s CMPDIL) monitored mine water and ground water quality reports been perused and the values found within

the prescribed limits
(Complied).

- xlii. For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar. : Complied. Land Use Map of Cluster VI has been prepared by CMPDIL using remote sensing data for monitoring of land use pattern and for post mining land use. The latest report as submitted by NRSC in this regard is attached as Annexure – 14. The proponent informed that the M/s CMPDIL has been conducting time series of land use maps based on satellite imagery of the core zone and buffer zone in the scale 1:5000 every three year. Copy of recent land use report has been received in this Office (Complied).
- xliii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests five year before mine closure for approval. Habitat Restoration Plan of the mine area shall be carried out using a mix of native species found in the original eco system which were conserved in-situ and ex-situ in an identified area within the lease for reintroduction in the mine during mine reclamation and at the post mining stage for habitat restoration, the mining plan and post-mining plan, closure plan should be prepared and submitted to the Ministry; : It shall be complied. CMPDI has prepared "Mine Closure Plan" for all the mines of Cluster VI. In order to restore the original ecological system, Kusunda Area has initiated ecological restoration at various sites as per roadmap prepared by Forest Research Institute. Native species of flora and fauna can be seen on these sites. Picture – 6. Copy of Mine Closure Plan has been received. The proponent has agreed to implement the mine closure plan as imposed.
- xliv. A separate management structure for implementing environment policy and socio-economic issues and the capacity building required in this regard. : Complied. A full-fledged Environment Department, headed by a Dy.GM (Environment) along with a suitable qualified multi-disciplinary team of executives have been established at Company Headquarters for implementation of Environment Policy of the company. One Executive in each area has also been nominated as Nodal Officer (Environment) for looking after routine environment related jobs along Details of environment management cell for implementation of environment policy and socio-economic issues and the capacity building have been received (Complied).

with an Environment Management Cell at Area Level. For implementing and look after Socio-Economic Issues, an executive of Community Development Cadre has also been incorporated at HQ level.

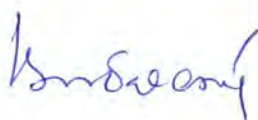
- | | | |
|---|--|---|
| <p>xlvi. Corporate Environment : Responsibility.</p> | | Approved environment policy uploaded on the company's website has been observed. |
| <p>a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.</p> | <p>: Complied. A well-defined Corporate Environment Policy has already been laid down and approved by the Board of Directors. This is also uploaded on company's website. Annexure – 15.</p> | <p>Environment Management Cell, Internal Monitoring Mechanism and Environment Department have been established for ensuring the compliance of EC Conditions (Complied).</p> |
| <p>b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/ deviation/violation of the environmental or forest norms/ conditions.</p> | <p>: Complied.</p> | |
| <p>c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.</p> | <p>: Complied. A hierarchical system of the company to deal with environmental issues from corporate level to mine level already exists. A full-fledged Environment Department, headed by a Dy.GM (Environment) along with a suitable qualified multi-disciplinary team of executives have been established at Company Headquarters for implementation of Environment Policy of the company. One Executive in each area has also been nominated as Nodal Officer (Environment) for looking after routine environment related jobs along with an Environment Management Cell at Area Level.</p> | |



- d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large. : Being complied.

B. General Conditions

- i. No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests. : Complied. There has been No Change in Mining Technology and Scope of Working. Opencast mining activities have been observed (Complied).
- ii. No change in the calendar plan of production for quantum of mineral coal shall be made. : Complied. Production of cluster is well within the production capacity as per EC. The proponent informed that the production has been well within production capacity of as per EC. However, no year-wise details of production of coal have been received. Therefore, the proponent is instructed to submit the production of coal in the past five years certified by competent authority to this Office (**Partially Complied**).
- iii. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM₁₀, PM_{2.5}, SO₂ and NO_x monitoring. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc. carried out at least once in six months. : Complied. The optimum location of monitoring stations in Jharia Coal Field has been finalized with the approval of Jharkhand State Pollution Control Board. Enclosed as Annexure-8. Air quality Monitoring report has been enclosed as Annexure-16. The proponent informed that the locations of monitoring stations in Jharia Coal Field have been decided in consultation with JSPCB. The copy of approval of monitoring locations issued by JSPCB has been received. Further the proponent informed that ambient air quality has been regularly monitored by third party (i.e., M/s CMPDIL). The values of monitored ambient air quality, noise level and groundwater level & its quality have been observed within the permitted values have been received (Complied).



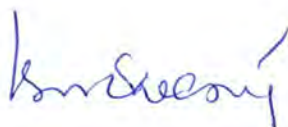
- iv. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂ and NO_x) and heavy metals such as Hg, As Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognized under the EPA rules, 1986 shall be furnished as part of compliance report. : Complied. Data is regularly submitted to ministry along with compliance report. Annexure-16. Third party (i.e., CMPDIL) monitored AAQ reports with copies to CPCB and SPCB have been received in this Office. The values recorded therein have been observed within the permitted limits. However, no details of random verification of samples through analysis from independent laboratories have been received. Therefore, the proponent has been instructed to conduct random verification as per the imposed condition and submit action taken report to this Office (**Partially Complied**).
- v. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs. : Complied. Personnel operating HEMMs, drilling machine and other machines comply with safety regulation and are equipped with Personal Protective Equipment. Noise monitoring data has been enclosed as Annexure 17. The proponent provided PPE kits to all the workers. Noise level monitoring reports have been perused and the values found within the prescribed limits (Complied).
- vi. Industrial wastewater (workshop and waste water from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents. : Complied. Effluents discharge standards are regularly monitored by CMPDIL for cluster VI group of mines. Mine water is being treated using filter plants (Pressure, Sand filters etc.) for its further use in industrial purpose and supply to the community. Mine water monitoring report has been enclosed as Annexure 11. ETP with oil & grease trap has been constructed in the workshop premise of Godhur colliery. Third party (i.e., M/s CMPDIL) monitored mine water and ground water quality reports been perused and the values found within the prescribed limits (Complied).
- vii. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded. : Complied. Vehicles used for transportation of coal are always covered by tarpaulin and being monitored for the vehicular emission by the transporter and BCCL. Copy of some Emission under Control/Fitness Certificate has been enclosed as Annexure 18. Mobile water tankers, fog canons, optimum loaded tarpaulin covered trucks for coal transportation, etc., have been the controlling measures for dust suppression/fugitive emissions. The pollution under control certificates of vehicles deployed has been received (Complied).

- viii. Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analyzed through a laboratory recognized under EPA Rules, 1986. : Complied. Ambient environmental monitoring is being done by CMPDIL. Monitoring data have been enclosed as Annexure - 11, 16, 17. The proponent informed that locations of monitoring stations have been finalized in consultation with JSPCB. Four monitoring stations have been observed Third party monitored air, water and noise reports have been received. The values recorded therein found within the permitted limits (Complied).
- ix. Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. : Complied. A separate full-fledged Human Resource Development Deptt. is conducting regular training programme on these issues. Apart from this Vocational Training Centers (VTC) are existing in the Area which provides periodical training on the safety and occupational health issue to each of the workers working in the mines. The VTC training data is enclosed in Annexure-4. The proponent provided PPE kits to all the workers. Further, the proponent informed that a separate Human Resource Development Department has been established. Details of training on safety and health aspects conducted by the proponent have been received (Complied).
- x. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed an records maintained thereof. The quality of environment due to outsourcing and health and safety issues of the outsourced manpower should be addressed by the company while outsourcing. : Complied. Periodical medical Examination (PME) of all the mining and other personnel is being carried out as per the Coal Mines Regulation 2017 and Director General of Mines Safety (DGMS) guidelines. Enclosed as Annexure 19. Workers with PPE kits in dusty areas have been observed. The proponent informed that regular training on safety & health has been conducted. Details have been received in this Office. The proponent is instructed to renovate vocational training institute on priority (Complied).
- xi.. A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company. : Complied. Full-fledged Environment Department, headed by a Dy.GM (Environment) along with a suitable qualified multi-disciplinary team of executives have been established at Company Headquarters for implementation of Environment Policy of the company. One Executive in each area has also Environmental management cell as imposed has been established (Complied).



been nominated as Nodal Officer (Environment) for looking after routine environment related jobs along with an Environment Management Cell at Area Level.

- xii. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhubaneswar. : It is being compiled. Funds for environmental protection measures area kept in separate head which is only used in environmental management activities
- The proponent informed that the requisite funds for environmental mitigation measures have been included in the project cost. Further the proponent assured that the financial provision stipulated towards environmental mitigative measures will not be diverted for other proposes. Year-wise expenses detail for environmental protection measures and the details of expenditure spent on environmental activities for 2023-24 have been received (Complied).
- xiii. The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at www.envfor.nic.in. : Complied. Advertisement in local newspaper has also been done.
- Advertised newspapers prints of two local newspapers dated 19/9/2013 wherein the locals were informed about the grant of EC have been received. However, clause of inform local within seven days of grant of EC has not been complied. Therefore, the proponent is instructed to clarify for why the locals were not informed within seven days of grant of EC to this Office (**Partially Complied**).
- xiv. A copy of the environmental clearance letter shall be marked to concern Panchayat /Zila Parishad, Municipal Corporation or Urban local body and local NGO, if any, from whom any suggestion / representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's : Complied.
- Copy of EC letter uploaded on the company's website <http://www.bcclweb.in/> have been observed. The proponent informed that the copies of EC have been shared with local Panchayat bodies and SPCB, Regional Office, and DM's Office /



website.

Tehsildar's Office. The EC letter has also been uploaded on the company's website (Complied).

- xv. A copy of the environmental : Complied.

clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Sector and Collector's Office/Tehsildar's Office for 30 days.

The proponent informed that copy of EC has already been displayed on the website of JSPCB. Evidences that the copies of EC letter displayed in the Regional Office, District Industrial Centre and Collector's Office / Tehsildar's Office have been received (Complied).

- xvi. The clearance letter shall be : Complied.

uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project, authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise, and soil) and critical pollutant such as PM₁₀, PM_{2.5}, SO₂ and NO_x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.

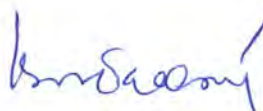
Copy of EC letter and six monthly compliance status reports uploaded on the company's website <http://www.bcclweb.in/> have been observed (Complied).

- xvii. The project proponent shall submit : Complied.

six monthly compliance reports on status of compliance the stipulated environmental clearance conditions (both in hard copy and in e-mail) to view respective Regional Office of the Ministry, respective Zonal Office s of CPCB and the SPCB.

Six monthly compliance reports have been regularly submitted online PARIVESH and also a copy of the report to CPCB/SPCB (Complied).

- | | | |
|---|--------------------|--|
| <p>xviii. The Regional Office of this Ministry located at Bhubaneswar shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.</p> | <p>Complied.</p> | <p>The proponent has extended cooperation for monitoring today i.e., 19/3/2026. The proponent has also agreed to extend cooperation in future also (Complied).</p> |
| <p>xix. The Environmental statement for each financial year ending 31 March in Form —V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF by E-mail.</p> | <p>: Complied.</p> | <p>The proponent informed that the Environmental Statement (Form-V) has been regularly submitted to JSPCB. Environment Statements for the years 2022-23, 2023-2024 and 2024-25 in Form-V have been received (Complied).</p> |
| <p>6. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.</p> | <p>: Complied.</p> | <p>No details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC have been received. Therefore, the proponent is instructed to submit details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC to this Office (Not Complied).</p> |
| <p>7. The proponent is required to obtain all necessary clearances/approvals that may be required before the start of the project.</p> | <p>: Complied.</p> | <p>Same as mentioned at S.No.2 of this report (Complied).</p> |
| <p>8. The Ministry or any other competent authority may stipulate any further condition for environmental protection.</p> | <p>: Agreed</p> | <p>The proponent has agreed to.</p> |



9. Failure to comply with any of the conditions mentioned above may result in the withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986. : Agreed
The proponent has agreed to.
10. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, The Environment (Protection) Act, 1986 and the Public Liability insurance Act, along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination. Contamination of groundwater and surface water, and occupational and other diseases due to the mining operations. : Complied.
No details of costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water and occupational and other diseases due to the mining operations have been received. Therefore, the proponent is instructed to submit details to this Office **(Not Complied)**.
11. The Environmental Clearance is subject to the outcome of the Writ Petition filed by M/s Bharat Coking Coal Limited (BCCL) in response to the closure orders issued by the Jharkhand State Pollution Control Board which is pending in the Jharkhand High Court. The Writ Petition has been disposed off. The copy of judgement of Hon'ble Ranchi High Court is attached. No details of the mentioned Writ Petition have been received. Therefore, the proponent is instructed to submit status of the Writ Petition to this Office **(Not Complied)**.

5. Remarks

Following partial compliances and non-compliances of imposed conditions of Environmental Clearance No.J-11015/380/2010-IA.II(M) dated 26/8/2013 have been observed during inspection. Therefore, the proponent is instructed to take appropriate corrective measures and submit action taken report directly to MoEF&CC with a copy endorsed to this Office:

- (i) No all copies of CTE / CTOs / NOCs from CGWA / hazardous authorization letters since the grant of EC and their compliance reports, no details of court cases, no details of FIRs and no details of complaints / grievances have been received [Present status of EC].
- (ii) No past five years production details have been received **[Not complied, specific condition no.(i)]**.
- (iii) No RLS and conveyor-cum—rail have been constructed **[Not complied, specific condition no. (iii) & (xxiv)]**.
- (iv) No details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Further, no details of courses (name of the course, duration of the

- course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after completion of training, etc., have been received [**Partially complied**, specific condition no. (vi) & (ix)] .
- (v) No copy of Dhanbad Action Plan and its status of implementation have been received [**Not complied**, specific condition no. (vii)].
 - (vi) No adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed [**Partially complied**, specific condition no. (viii), (xvi), (xx) & (xxviii)] .
 - (vii) Embankment of Ekra Jore and Kari Jore nallahs here and there has been observed [**Partially complied**, specific condition no. (xv) & (xviii)].
 - (viii) Only 793 no. of PAFs have been rehabilitated [**Partially complied**, specific condition no. (xxv)].
 - (ix) No details of issues raised in the Public Hearing and their compliance status have been received. No details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have been observed [**Partially complied**, specific condition no. (xxxii) & (xxxiii); condition no.6].
 - (x) Damaged civil structures / rusted pipelines of water treatment plant, broken fencing wall and no cleanliness of treatment tanks (degraded leaves therein, foul smell, etc.) have been observed [**Partially complied**, specific condition no. (xxxiv)].
 - (xi) No year-wise details of production of coal have been received [**Not complied**, general condition no. (ii)].
 - (xii) No details of random verification of samples through analysis from independent laboratories have been received in this Office [**Not complied**, general condition no. (iv)].
 - (xiii) Advertised newspapers prints of two local newspapers dated 19/9/2013 wherein the locals were informed about the grant of EC have been received. However, clause of inform local within seven days of grant of EC has not been complied [**Partially complied**, general condition no. (xiii)].
 - (xiv) No details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC have been received [**Partially complied**, condition no.6].
 - (xv) No details of costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water and occupational and other diseases due to the mining operations have been received [**Not complied**, condition no.10].
 - (xvi) No details of the mentioned Writ Petition have been received [**Not complied**, condition no.11].





Ghondudih Khas Kusunda opencast mine



Coal stockyard in Ghondudih Khas Kusunda opencast mine area



Internal road and active OB dump in Ghondudih Khas Kusunda opencast mine



Active OB dump in Ghondudih Khas Kusunda opencast mine



Railway siding and pay loader



Hopper in the railway siding area



Mobile fog cannon



Toe wall and catch drain around the stabilized OB dump in Godhur opencast coal mine area



Embanked Kari Jore Nallah



ETP in Godhur opencast coal mine



Washing platform in Godhur opencast coal mine



Tarpaulin covered truck



Mechanical sweeper



Reclamated OB dump in Ghondudih Khas Kusunda opencast mine area



Grassing on the stabilized OB dump in Godhur opencast coal mine



Dried trees on the stabilized OB dump in Godhur opencast coal mine



Reclamated OB in Ghondudih Khas Kusunda opencast mine



Green belt along the approach road to in Ghondudih Khas Kusunda opencast mine



Green belt at the hopper near the railway siding.



Eco-park in Ghondudih Khas Kusunda opencast mine



Recalculated OB dump in Ghondudih Khas Kusunda opencast mine area



Rooftop in solar panels



Portable AAQM stations



PM₁₀ analyzer



Piezometer



Dug well



Mine Water treatment plant



Dispensary



R&R Colony



Rainwater harvesting structure



Multi Skill Development Institute

By Speed Post/Online**F. No. IA-L-11011/19/2026-IA-I**

Government of India
Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division- IA Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in
Dated: 28th, April, 2026

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "The Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand" -reg.

Ref:

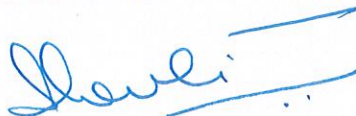
- i. **Environmental Clearance (EC) vide Ministry's letter no.J-11015/183/2011-IA.II (M) dated 26.08.2013.**
- ii. **Monitoring Report vide letter no. F. no. 103- 431/ 198 dated 13.04.2026 of RO, Ranchi.**

Whereas, Environmental Clearance (EC) was granted to the above-mentioned project by M/s Bharat Coking Coal Limited vide Ministry's letter no. J-11015/183/2011-IA.II (M) dated 26.08.2013, subject to implementation of the various conditions and environmental safeguards contained therein, and

2. WHEREAS, Monitoring Report was submitted to Ministry vide letter No. 103-554/ ROR-2020/ 694 dated 13.04.2026 (Site Inspection-I dated 19.03.2026) by the Regional Office, Ranchi and

3. Whereas, the report dated **13.04.2026** has been examined within the Ministry and following are the observed significant non-compliance with respect to EC issued by the Ministry:

- i. PP has not submitted certified past five years production details. Opencast mining activities have been observed. **(Specific Condition no. i of EC dated 26.08.2013).**
- ii. The Rapid Loading System (RLS) & the Conveyor-cum-rail system have not been constructed yet. **(Specific Condition no. iii & xxiv of EC dated 26.08.2013).**
- iii. PP has not submitted complete details of skill development programmes under CSR, as stipulated. PP is required to conduct a socio-economic household survey for finding / or map the beneficiaries amongst PAFs and the submit details **(Specific Condition no. vi & ix of EC dated 26.08.2013).**



- iv. PP has not been submitted the Dhanbad Action Plan and its implementation status as stipulated. **(Specific Condition no. vii of EC dated 26.08.2013).**
- v. Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action. **(Specific Condition no. viii, xvii, xx & xxviii of EC dated 26.08.2013).**
- vi. The Embankment along nallahs has not been completed by the PP. **(Specific Condition no. xv & xviii of EC dated 26.08.2013).**
- vii. The rehabilitation of all Project Affected Families (PAFs) has not yet been completed, which is limited to approximately only half of the PAFs. **(Specific Condition No. xxv of EC dated 26.08.2013).**
- viii. PP has not submitted the details of CSR activities along with its budgetary provisions and the details of the issues raised in Public Hearing and their compliance status, as stipulated. **(Specific Condition no. xxxii & xxxiii of EC dated 26.08.2013).**
- ix. The damaged mine water treatment system is observed. PP is required to take corrective action. PP is required to upgrade/ renovate these civil Structure **(Specific Condition no. xxxiv & xxxviii of EC dated 26.08.2013).**
- x. PP has not submitted the year-wise production details of coal, certified by competent authority **(General Condition no. ii of EC dated 26.08.2013).**
- xi. PP has not submitted the details of random verification of monitoring data through independent laboratories. **(General Condition no. iv of EC dated 26.08.2013).**
- xii. The seven-day timeline for advertisement of Environmental Clearance has not been complied with. PP is required to submit clarification in this regard **(General Condition no. xiii of EC dated 26.08.2013).**
- xiii. PP has not submitted the details of commitments and recommendations made in the EIA/EMP report. **(General Condition no. 6 of EC dated 26.08.2013).**
- xv. PP has not submitted the details of costs incurred for remedial measures towards environmental contamination- soil, ground & surface water and occupational & other diseases. **(Condition no. 10 of EC dated 26.08.2013).**
- xvi. PP has not submitted the details regarding the status of the Writ Petition with respect to the EC as stipulated. **(Condition no. 11 of EC dated 26.08.2013).**

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

a. *The closure, prohibition or regulation of any industry, operation or process:*

or

b. *Stoppage or regulation of the supply of electricity or water or any other service."*

5. Now, therefore, you are directed to submit your response to the aforesaid non-compliance and explain as to why this Ministry shall not take action against you

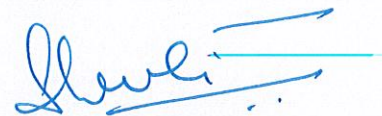
under the provisions of Environment (Protection) Act, 1986 for the non-compliance and violation of the environmental conditions mentioned above.

6. You are also advised to submit your reply within 30 (thirty) days of the receipt of this Notice falling which the ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of section 5 of the Environment (protection) Act, 1986 and the circumstances of the case, with or without any further notice to the project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.

To,

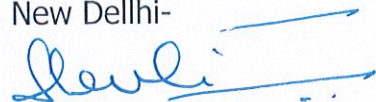
General Manager (E&F)
M/s Bharat Coking Coal Ltd.,
Koyala Bhawan, Dhanbad
Jharkhand- 826005.



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

- i. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- ii. The Member Secretary, Jharkhand State Pollution Control Board, H.E.C., Dhurwa, Ranchi, Jharkhand -834004.
- iii. Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (RO), 2nd floor, Head quarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand- 834002.
- iv. The Member Secretary, Coal Mining, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003 (*For information and necessary action*).



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'



भारत कोकिंग कोल लिमिटेड

(कोल इण्डिया लिमिटेड की एक अनुषंगी कंपनी)

Bharat Coking Coal Limited

(A Subsidiary of Coal India Limited)

(एक मिनिरल कंपनी / A Miniratna Company)

(भारत सरकार का उपक्रम/A Government of India Undertaking)

Office of The General Manager, Kusunda Area

Ref No. BCCL/KA-6/GM/2025-26/ 126

Date: 26-05-2026

To,

Director/Scientist 'F'

Ministry of Environment, Forest and Climate Change (MoEFCC), (Govt. of India)

Indira Paryavaran Bhavan

Jor Bagh Road, Aliganj

New Delhi-110 003

Email: moefcc-monitoring@gov.in

Sub: Reply of the Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "The Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd. (BCCL), located in Jharia Coalfields, District Dhanbad, Jharkhand"-reg.

Ref:

- i. F. No. IA-L-11011/19/2026-IA-I
- ii. Environmental Clearance (EC) vide Ministry's letter no.)- 11015/183/2011-IA.II (M) dated 26.08.2013.
- iii. Monitoring Report vide letter no. F. no. 103- 431/ 198 dated 13.04.2026 of RO, Ranchi.

With due respect,

Please find the enclosed reply of the show cause as mentioned in the above subject matter. The reply consist of compliance report of non-compliances observed in referred letter. This is a humble request to you that if there is any clarification sought regarding the submitted reply the project proponent may be given a chance of hearing.

For your kind Consideration.

Thank you.

With regards,

[Signature]
General Manager
Kusunda Area, BCCL

SL no.	Non Compliance observed	Reply
1	PP has not submitted certified past five years production details. Opencast mining activities have been observed. (Specific Condition no. i of EC dated 26.08.2013).	The copy of past five year's production certified by District Mining officer, Dhanbad is enclosed herewith. Annexure-I.
2	The Rapid Loading System (RLS) & the Conveyor-cum-rail system have not been constructed yet. (Specific Condition no. iii & xxiv of EC dated 26.08.2013).	Due to the presence of underground mine workings and fire-affected zones, the technical feasibility for construction of the RLS could not presently be established. Such conditions pose significant geotechnical and safety constraints for the proposed alignment and associated infrastructure. However, alternative routes and re-alignment options for the railway lines are being explored. Upon finalization of a technically safe and feasible alignment, the proposed RLS along with the conveyor-cum-rail transportation system shall be developed and implemented. In this regard, a detailed technical feasibility study for the proposed Coal Handling Plant (CHP) integrated with a pipe conveyor transportation system has been carried out by a dedicated team of CMPDI. The study included extensive field surveys, examination of old mine workings, and analysis of historical mining plans to assess the suitability and safety of the proposed infrastructure. The establishment of RLS at Maheshpur is completed and rail linking is under progress. The final feasibility report is enclosed herewith for kind reference. Annexure -II. Further, all dust suppression measures have also been implemented at Siding like Plantation, Sprinklers etc.
3	PP has not submitted complete details of skill development program under CSR, as stipulated. PP is required to conduct a socio-economic household survey for finding / or map the beneficiaries amongst PAFs and the submit details (Specific Condition no. vi & ix of EC dated 26.08.2013).	Complete details of skill development program under CSR, as stipulated are attached. Further, "Impact Assessment of CSR projects undertaken by Bharat Coking Coal Limited, Dhanbad FY (2015-16)" has been conducted by National CSR Hub Tata Institute of Social Sciences, Mumbai. Based on the survey, CSR activities are carried out and a CSR committee

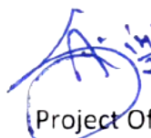
		is also formulated for mapping of beneficiaries. The report is enclosed herewith in Annexure-III. The details of beneficiaries amongst beneficiaries is enclosed herewith in Annexure-IV.																
4	PP has not been submitted the Dhanbad Action Plan and its implementation status as stipulated. (Specific Condition no. vii of EC dated 26.08.2013).	The Dhanbad action plan with updated status of implementation is enclosed herewith in Annexure-V .																
5	Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action. (Specific Condition no. viii, xvii xx & xxviii of EC dated 26.08.2013).	The Eco restoration of 12.78 Ha area has been developed over stabilized OB in cluster VI at GKKC. Picture 1 & 2 attached. Further additional plantation will be taken up in upcoming monsoon to increase the area and density of green belt as mentioned below <table border="1"> <tr> <th>FY</th> <th>Area</th> <th>Status</th> <th>Timeline</th> </tr> <tr> <td>26-27</td> <td>2.5</td> <td>Preparation ongoing, Plantation in Monsoon</td> <td>1 year</td> </tr> <tr> <td>27-28</td> <td>5</td> <td>Site preparation</td> <td>2 years</td> </tr> <tr> <td>28-29</td> <td>7</td> <td>Site preparation</td> <td>3 years</td> </tr> </table> Status report of the same shall be submitted to RO. The reclamation plan for Cluster VI is attached. The proposed area for plantation is shown in plan enclosed as Annexure-VI.	FY	Area	Status	Timeline	26-27	2.5	Preparation ongoing, Plantation in Monsoon	1 year	27-28	5	Site preparation	2 years	28-29	7	Site preparation	3 years
FY	Area	Status	Timeline															
26-27	2.5	Preparation ongoing, Plantation in Monsoon	1 year															
27-28	5	Site preparation	2 years															
28-29	7	Site preparation	3 years															
6	The Embankment along nallahs has not been completed by the PP. (Specific Condition no. xv & xviii of EC dated 26.08.2013).	There is an existing embankment along the Kari Jore. The photograph is attached. Annexure VII																
7	The rehabilitation of all Project Affected Families (PAFs) has not yet been completed, which is limited to approximately only half of the PAFs. (Specific Condition No. xxv of EC dated 26,08.2013).	In Cluster VI, Rehabilitation is to be done as per Govt. of India approved Master Plan. - As per Master Plan shifting of PAFs is to be done as per the following: - BCCL Families: By BCCL																

		○ LTH & Non-LTH: By Jharia Rehabilitation and Development Authority (JRDA) • CEO of JRDA is presently being looked after DC, Dhanbad. • The rehabilitation of PAFs is slow due to reluctance of LTH & Non-LTH from shifting. • Regular eviction notices/shifting directions are issued. Eviction notice has been issued to the PAFs who have not rehabilitated yet. The same is enclosed in Annexure-VIII.
8	PP has not submitted the details of CSR activities along with its budgetary provisions and the details of the issues raised in Public Hearing and their compliance status, as stipulated. (Specific Condition no. xxxii & xxxiii of EC dated 26.08.2013).	The details of CSR activities with the budgetary provisions and details of issues raised in Public hearing and their compliance status is enclosed as Annexure IX.
9	The damaged mine water treatment system is observed. PP is required to take corrective action. PP is required to upgrade/ renovate these civil Structure (Specific Condition no, xxxiv & xxxviii of EC dated 26.08.2013).	The maintenance of mine water treatment structure has been done. Filter media has been changed and has been made functional. Further, valve chambers have been repaired with change in necessary fittings. Other civil works like flooring, paving way with paver blocks, proper sanitation with septic tank and cleanliness is also in progress. Timeline: 6 months Email Obtained from Area Civil Engineer, Kusunda Area is enclosed herewith Annexure-VII.
10	PP has not submitted the year-wise production details of coal, certified by competent authority (General Condition no. ii of EC dated 26.08.2013).	The copy of past five year's production certified by District Mining officer, Dhanbad is enclosed herewith. Annexure-I.
11	PP has not submitted the details of random verification of monitoring data through independent laboratories. (General Condition no. iv of EC dated 26.08.2013).	The report of the random verification of monitoring data through independent laboratories is enclosed in Annexure-X.
12	The seven-day timeline for advertisement of Environmental Clearance has not been complied with. PP is required to submit clarification in this regard (General Condition no. xiii of EC dated 26.08.2013).	The advertisement has been done after competent approval with budgetary allocation following all the rules and guidelines applicable to Central PSU and circular of coal India Limited which has taken its due course of time.

		Thereafter the advertisement of Environmental Clearance has been done and the condition is complied.
13	PP has not submitted the details of commitments and recommendations made in the EIA/EMP report. (General Condition no. 6 of EC dated 26.08.2013).	The details of commitments and recommendations made in the EIA/EMP report. The status is enclosed hereby in Annexure-XI.
15	PP has not submitted the details of costs incurred for remedial measures towards environmental contamination-soil, ground & surface water and occupational & other diseases. (Condition no. 10 of EC dated 26.08.2013).	No contamination of soil, ground & surface water & occupational diseases has been observed or reported. (Undertaking enclosed as Annexure-XII) Thus, no separate cost has been incurred. However, sufficient Environment Budget is kept for implementation of EMP and ensuring no contamination occurs.
16	PP has not submitted the details regarding the status of the Writ Petition with respect to the EC as stipulated. (Condition no. 11 of EC dated 26.08.2013).	The details of writ petition is as follows: WP (C) 4944 Hon'ble High Court Ranchi: Disposed off Annexure-XIII


26/5/2026
Project Officer

East Bassuriya Colliery


26/5/2026
Project Officer

Gondudih Khas Kusunda Colliery/ Bassuriya Colliery


26/5/2026
Project Officer

Godhur Colliery

Speed Post/ Online**F. No. IA-L-11011/19/2026-IA-I**

Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: rs.ratti@gov.in
Dated: , May, 2026

To,

Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Regional Office (RO), 2nd floor,
Jharkhand State Housing Board,
Harmu Chowk, Ranchi, Jharkhand- 834002.

Sub: Letter seeking SCN Review Report w.r.t the project "The Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand"-reg.

Ref:

- i. Environmental Clearance (EC) vide Ministry's letter no.J-11015/183/2011-IA.II (M) dated 26.08.2013.
- ii. Monitoring Report vide letter no. F. no. 103- 431/ 198 dated 13.04.2026 of RO, Ranchi.
- iii. Show Cause Notice vide Ministry's letter no. IA-L-11011/19/2026-IA-I dated 28.04.2026.
- iv. Show Cause Notice response vide letter no. BCCL/ KA-6/GM/ 2025-26/126 dated 26.05.2026 by Bharat Coking Coal Ltd.

Sir,

This has reference to the SCN response dated 26.05.2026 submitted by M/s Bharat Coking Coal Limited with respect to the noncompliance reported for the above cited project (**copy enclosed**).

2. In this regard, the RO Ranchi is requested to verify the inputs submitted by the PP in reference to observations of RO on the issue of non-compliance and submit SCN response review report to the Ministry at the earliest.

3. The RO must ensure that the compliance status of each condition is explicitly concluded (as complied/not complied/partially complied etc.) by the RO and the text and conclusion of compliance status of each condition are in consonance with each other.

This issues with the approval of the Competent Authority.

Encl: As above

(Rajasekhar Ratti)
Scientist 'E'

Copy to:

- i. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- ii. The Member Secretary, Jharkhand State Pollution Control Board, H.E.C., Dhurwa, Ranchi, Jharkhand -834004.
- iii. The Member Secretary, Coal Mining, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Dellhi-110003 (For information and necessary action).
- iv. The General Manager (E&F) M/s Bharat Coking Coal Ltd., Koyala Bhawan, Dhanbad, Jharkhand- 826005.

(Rajasekhar Ratti)
Scientist 'E'



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय/ Regional Office

पता: द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in



F.No.103-431/323

Date: 23rd June, 2026

प्रति

संयुक्त सचिव

अनुपालन एवं निगरानी प्रभाग

तृतीय तल, वायु विंग, इंदिरा पर्यावरण भवन

जोर बाग, अलीगंज रोड

नई दिल्ली - 110 003

Sub.: Review Report on the Show-Cause Notice Reply dated 26/5/2026 Submitted to MoEF&CC, New Delhi - O A No.656/2025 titled Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi - Status of Compliance of the Conditions Imposed in Environmental Clearance No.J-11015/183/2011-1A.II(M) dated 26/8/2013 granted by MoEF&CC, New Delhi to the Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand- reg.

- Ref: (i) Letter dated 24/02/2026 enclosed therewith copy of OA No. 656/2025 titled 'Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi of MoEF&CC, New Delhi.
(ii) Show-Cause Notice dated 28/4/2026 of MoEF&CC, New Delhi.
(iii) Reply dated 26/5/2026 of M/s BCCL to the Show-Cause Notice dated 28/4/2026 of MoEF&CC, New Delhi.
(iv) Letter dated 02/6/2026 of MoEF&CC, New Delhi.

महोदय / महोदया,

Kind attention is invited to the subject matter above and references therein. In this regard, it is informed that the reply dated 26/5/2026 and enclosed Annexures therewith of M/s BCCL to the Show-Cause Notice dated 28/4/2026 have been reviewed. Condition-wise remarks / observations w.r.t partial compliances and non-compliances of conditions imposed in environmental clearance is enclosed herewith for perusal and for necessary action please.

This issues with the approval of Competent Authority.

अनुलग्नक: संलग्न

विश्वासभाजन,

(डॉ. पशुपाल रवि)

वैज्ञानिक डी

आवश्यक कार्रवाई के अनुरोध सहित प्रतिलिपि:

- (i) महाप्रबंधक (पर्यावरण), मेसर्स भारत कोकिंग कोल लिमिटेड, कोयला भवन, धनबाद - 826005 झारखंड।

- (ii) सदस्य सचिव, ईएसी (कोयला), तृतीय मंजिल, वायु विंग, इंदिरा पर्यावरण भवन, जोर बाग, अलीगंज रोड नई दिल्ली - 110 003।
- (iii) सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली - 110032।
- (iv) सदस्य सचिव, झारखंड राज्य प्रदूषण नियंत्रण बोर्ड, वांड्रा रोड, सीटीआई कॉलोनी, सेक्टर 4, बिरसा नगर, रांची - 834 004, झारखंड।

(डॉ. पशुपाल रवि)
वैज्ञानिक डी

Review Report on the Show-Cause Notice Reply dated 26/5/2026 Submitted to MoEF&CC, New Delhi - O A No.656/2025 titled Vijay Kumar Mahto vs. Ministry of Coal before Hon'ble NGT, Principal Bench, New Delhi - Status of Compliance of the Conditions Imposed in Environmental Clearance No.J-11015/183/2011-1A.II(M) dated 26/8/2013 granted by MoEF&CC, New Delhi to the Cluster VI (2 OC mines, 1 UG and 1 mixed mine of a combined production capacity of 5.87 MTPA with a peak capacity of 7.631 MTPA in a combined ML area of 876.55 ha) of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, District Dhanbad, Jharkhand.

A. Specific Conditions	: Status of compliance as per the six monthly compliance report	Observation as on 19/3/2026	Ministry's SCN dated 28/4/2026	Reply dated 26/5/2026 to SCN dated submitted by M/s BCCL	Status of observation as on 22/6/2026
i. The maximum production from the two-opencast section in the cluster shall not exceed beyond that for which environmental clearance has been granted for the cluster VI as per given below:	: Complied. The production from the cluster is within the limit for which environmental clearance has been granted. The production of previous financial year is enclosed as Annexure-1.	No OC/UG mining activities in Bassuriya and Godhur area have been observed. Opencast mining activities in Ghondudih Khas Kusunda mine area have been observed. However, no past five years production details have been received. Therefore, the proponent is instructed to submit certified past five years production details to this Office (Not Complied).	PP has not submitted certified past five years production details. Opencast mining activities have been observed.	The copy of past five year's production certified by District Mining officer, Dhanbad is enclosed herewith. Annexure-I.	Production details of coal in the past five years have been received (Complied).

S.No.	Name of mine	OC/UG	Production capacity (MTPA)		ML Area
			Normative	Peak	
1	East Bassuriya Colliery	OC	1.500	1.950	141.07
2	Bassuriya Colliery	UG	0.120	0.156	162.76
3	Gondhidih Khas Kusunda Colliert	OC	2.000	2.600	410
4	Godhur Colliery	OC	2.000	2.6	162.72
		UG	0.250	0.325	
	Total		5.87	7.631	876.55



- iii. The coal transport to the siding will continue by road to the siding within 2 km with pay loader loading into Rly. Wagons for a period of 5 years by which time the proposed silo in Rly. Siding not being affected in the Jharia Action Plan will be constructed for RLS loading into railway wagons.
- : Complied. Presently, transport of coal is being through KDSK and KDS II Railway Siding with pay loader loading into Railway Wagons. The KDSK and KDS II Siding is affected by fire and dealt by Jharia Action Plan (Master Plan approved by Govt. of India). Proper Control Measures have been implemented at Railway Siding. Installation of green wind barrier, fog canon operational at railway siding and plantation along railway siding. For the construction of pipe conveyor system, a feasibility study is conducted by CMPDI, due to underground fire and underground mining; there is no suitable land in the cluster. Also, RLS silo is constructed at Cluster III but due to very long distance from mines (around 25 Km) and heavy population along the transportation route, the coal transportation has been done by trucks with tarpaulin cover. Covering of trucks have been made mandatory in the transportation
- No RLS has been constructed. Transportation of coal through KDSK and KDS II railway siding with pay loader has been observed. Wind shield in railway siding area, plantation near the hopper in the railway siding area and fog canons have been observed. The proponent informed that construction of RLS is not technical feasible and economically viable citing the reason that the production capacity of coal is <5.0 MTPA (**Not Complied**).
- The Rapid Loading System & Conveyor-cum-rail system have not been constructed yet.
- Due to the presence of underground mine workings and fire-affected zones, the technical feasibility for construction of the RLS could not presently be established. Such conditions pose significant geotechnical and safety constraints for the proposed alignment and associated infrastructure. However, alternative routes and re-alignment options for the railway lines are being explored. Upon finalization of a technically safe and feasible alignment, the proposed RLS along with the conveyor-cum-rail transportation system shall be developed and implemented. In this regard, a detailed technical feasibility study for the proposed Coal Handling Plant integrated with a pipe conveyor transportation system has been carried out by a dedicated team of CMPDI. The study included extensive field surveys, examination of old mines workings, and analysis of historical mining plans to assess the suitability and safety
- Same as was observed on 19/3/2026.



contract.

of the proposed infrastructure. The establishment of RLS at Maheshpur is completed and rail linking is under progress. The final feasibility report is enclosed herewith for kind reference. Annexure-II. Further, all dust suppression measures have also been implemented at Siding like Plantation, Sprinklers etc.

- vi. An increase in the : Complied. CSR are being implemented as per Companies Act provisions with Minimum of Rs 2/Tonne as per CIL policy. expenditure has been incurred various activities such as on Skill Development Program by National Skill Development Council (NSDC) (Loader Operator (Mining), Mine Electrician, Multi Skill Technician (Electrical), Customer Service Associate (Financial Services), Food & Beverage Service - Associate, Solar & LED , STEM Education among underprivileged students, procurement of wheelchairs, Thalassaemia screening Details of year-wise expenditure incurred for CSR activities and details of placement of beneficiaries after the completion of CIPET courses have been received. However, no details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Further, no details of courses (name of the course, duration of the course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after PP has not submitted complete details of skill development program under CSR, as stipulated. PP is required to conduct a socio-economic household survey for finding / or map the beneficiaries amongst PAFs and the submit details Complete details of skill development program under CSR, as stipulated are attached. Further, "Impact Assessment of CSR projects undertaken by Bharat Coking Coal Limited, Dhanbad FY (2015-16)" has been conducted by National CSR Hub Tata Institute of Social Sciences, Mumbai. Based on the survey, CSR activities are carried out and a CSR committee is also formulated for mapping of beneficiaries. The report is enclosed herewith in Annexure-III. The details of beneficiaries amongst beneficiaries are enclosed herewith in Annexure-IV. Same as was observed on 19/3/2026.

Handwritten signature

test , providing and fixing solar lights in nearby villages, ration packet, face mask, blanket distribution, medical camp, training of youth, Water Purifier cum Cooler, fixing ceiling fans in Government Schools. Details of Expenditure Incurred by BCCL is as follows:

F.Y.	CSR Expenditure incurred (in lakhs)
2020-21	493
2022-23	1,142.00
2023-24	777.34
2024-25	2,355.31

Additionally, PAFs are being trained and placed in jobs through CIPET, Ranchi. Annexure – 2.

completion of training, etc., have been received. Skill development training institute in Dhanbad city has been observed. Inadequate efforts of training on livelihood and skill development have been observed. Therefore, the proponent is instructed to put display board of these sewing training / computer training centres for the information of locals, advertise about these sewing training / computer training centres in the local newspapers, impart training on sewing, tailoring, computer operation, other, extend financial support to the youth of PAFs and nearby villagers for skill development programs (ITI, Diploma, courses offered by CIPET), paramedical courses, nurse training (GNM, ANM), etc., to make them employable. The proponent is also instructed to conduct socio-economic household survey for finding / or map the beneficiaries in PAFs and nearby villagers and submit details to this Office (Partially Complied).



- vii. Dhanbad Action Plan, as CEPI, be implanted where ever is applicable. : Complied. Dhanbad Action Plan has been prepared in consultation with Jharkhand State Pollution Control Board for entire BCCL and it is being implemented comprehensively for all the mines of BCCL including mines of Kusunda Area. No copy of Dhanbad Action Plan and its status of implementation have been received. Therefore, the proponent is instructed to details of status of implementation of Dhanbad Action Plan to this Office (Not Complied). PP has not been submitted the Dhanbad Action Plan and its implementation status as stipulated. Dhanbad action plan with updated status of implementation is enclosed herewith in Annexure-V. Copy of Dhanbad action plan and its status of implementation have been received (Complied).
- viii. Since the cluster is situated close to Dhanbad, thick green belt and residential areas should be done along the periphery of ML area. Avenue-plantation should be done along the roads which are used for coal transport and measures to arrest coal dust while transporting by covering the trucks and water sprinkling measures etc. : Complied. Plantation at de-coaled OB dump area is already being executed for development of green belts as per EC. Adequate water sprinkling is being done at coal transportation road regularly by mobile water sprinklers, and coal transportation is being done by covering trucks by tarpaulin as measures to control dust pollution. Picture – 2 & 4. The degraded OB dumps at Gondudih Eco-restoration Park has been developed. Enclosed as Annexure – 3 and Picture-6. Eco-restoration park of 12.0 ha, reclaimed OB dump (in Gondudih OC mine area), avenue plantation to the Godhur opencast coal mine, plantation at the railway siding, tarpaulin covered trucks, fog canons and mobile mechanical sweeper have been observed. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action. Eco-restoration of 12.78 Ha area has been developed over stabilized OB in cluster VI at GKKC. Picture 1 & 2 attached. Further additional plantation will be taken up in upcoming monsoon to increase the area and density of green belt as mentioned below Status report of the same shall be submitted to RO. The reclamation plan for Cluster-VI is attached. The proposed area for plantation is shown in plan enclosed as Annexure-VI. The reclamation plan and the plantation plan have been received (**Partially Complied**).



to this Office (Partially
Complied).

- ix. Whereas laudable : Complied. Company is organizing training on efforts have been made in drawing skill development programmes along with Planning Commission of Gol, all out efforts should be made to ensure that they are suitably employed either with the PP or elsewhere.
- Regular basis through Vocational Training Centre and Human Resource Department. Annexure – 4.
- Skill development training institute in Dhanbad city has been observed. Inadequate efforts of training on livelihood and skill development have been observed. Details of year-wise expenditure incurred for skill development programs and details of placement of beneficiaries after the completion of CIPET courses have been received. However, no details of year-wise / village-wise / gender wise training on livelihood and skill development carried so far, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Further, no (i.e., details of courses (name of the course, duration of the course, etc.), number of youth (men, women, etc.) belongs to PAFs & local youth of nearby villages got trained up, budget allocated, budget spent, details of placement after completion of training, etc., have been received. Therefore, the proponent is instructed to put display board of these sewing training / computer training centres for the
- PP has not submitted complete details of skill development program under CSR, as stipulated. PP is required to conduct a socio-economic household survey for finding / or map the beneficiaries amongst PAFs and the submit details.
- Complete details of skill development program under CSR, as stipulated are attached. Further, "Impact Assessment of CSR projects undertaken by Bharat Coking Coal Limited, Dhanbad FY (2015-16)" has been conducted by National CSR Hub Tata Institute of Social Sciences, Mumbai. Based on the survey, CSR activities are carried out and a CSR committee is also formulated for mapping of beneficiaries. The report is enclosed herewith in Annexure-III. The details of beneficiaries amongst beneficiaries are enclosed herewith in Annexure-IV.
- Same as was observed on 19/3/2026.



information of locals, advertize about these sewing training / computer training centres in the local newspapers, impart training on sewing, tailoring, computer operation, other, extend financial support to the youth of PAFs and nearby villagers for skill development programs (ITI, Diploma, courses offered by CIPET), paramedical courses, nurse training (GNM, ANM), etc., to make them employable. The proponent is also instructed to conduct socio-economic household survey for finding / or map the beneficiaries in PAFs and nearby villagers and submit details to this Office **(Partially Complied)**.

- xv. The embankment : Complied. Mining is Embankment of Ekra Embankment along There is an existing Same as was observed on constructed along the river boundary shall be being done as per the Jore and Kari Jore nallahs has not been embankment along the 19/3/2026. of suitable dimensions guidelines and nallahs here and there completed by the PP. Kari Jore. The photograph is attached. and critical patches permissions of has been observed. Therefore, the proponent Annexure-VII shall be strengthened Directorate General of Mines Safety (DGMS) in is instructed to embank the remaining stretches of these nallahs, carry plantation with native plant species in the monsoon season of 2026 and submit action taken report to this Office by stone pitching on the river front side and stabilized with Embankment has been constructed in some areas and further embankments shall be



constructed. Picture – 5. **(Partially Complied).**

xvii. There shall be no internal OB dumps. There will be 8 external OB Dumps covering an area of 32.84 Ha. The height of the dumps shall be 16 m and the total quantity shall be of 5.247 Mm³. The final mine voids will have an area of 66.76 ha (Filled up with water). With depth of 25 m bgl. The entire mined out area shall be re-vegetated. Areas where opencast mining was carried out and completed shall be reclaimed immediately thereafter. It was observed that most of the OB are reclaimed total area 441.24 ha at the end of mining where reclaimed external OB dump 32.84 ha and internal OB Dump 120.34 ha. Green Belt over an area of 66.12 ha. Density of tree plantation 2500 trees/ha of plants which of and abandoned. The proponent should dump all the OB material in abandoned mines.

: Complied. Action is being taken as specified in EMP. Backfilling of OB is going on concurrent with mining and at the end of mining activity the area will be re-vegetated and reclaimed as per EMP. Plantation work have already been done with the help of DFO, Dhanbad. Also finalized Dump has been reclaimed and Eco-Restoration Site has been created. Picture – 6.

The proponent informed that the imposed condition is post mine closure activity. No internal dumps have been observed. External OB dumps have been observed. No adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office **(Partially Complied).**

Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action.

The Eco restoration of 12.78 Ha area has been developed over stabilized OB in cluster VI at GKKC. Picture 1 & 2 attached. Further additional plantation will be taken up in upcoming monsoon to increase the area and density of green belt as mentioned below

FY	Area	Status	Timeline
26-27	2.5	Site preparation	1 year
27-28	5	Site preparation	2 year
28-29	7	Site preparation	3 year

Status report of the same shall be submitted to RO. The reclamation plan for Cluster VI is attached. The proposed area for plantation is shown in plan enclosed as Annexure-VI.

Amravy

- xviii. Mining shall be carried out as per statuette from the streams/nalas flowing within the lease and maintaining a safe distance from the nalas flowing along the lease boundary. A safety barrier of a minimum 60m width shall be maintained along the nalas/water bodies. The small water bodies in OC shall be protected to the extent feasible and the embankment proposed along water body shall be strengthened with stone pitching.
- : Complied. Mining is being done as per the guidelines and permissions of Directorate General of Mines Safety (DGMS) in accordance with Coal Mines Regulation, 2017. Embankment has been constructed in some areas and further embankments shall be constructed. Picture – 5.
- Embankment of Ekra Jore and Kari Jore nallahs here and there has been observed. The proponent has agreed to embank the remaining stretch of these nallahs. Therefore, the proponent is instructed to embank the remaining stretches of these nallahs, carry plantation with antive plant species in the monsoon season of 2026 and submit action taken report to this Office **(Partially Complied)**.
- Embankment along nallahs has not been completed by the PP.
- There is an existing embankment along the Kari Jore. The photograph is attached. Annexure-VII
- Same as was observed on 19/3/2026.
- xx. Thick green belt shall be developed along undisturbed areas, mine boundary and in mine reclamation.
- : Complied. Plantation & Eco-restoration is being done. Annexure – 3. Picture – 6.
- Eco-restoration park of 12.0 ha, reclaimed OB dump (in Gondudih OC mine area), avenue plantation to the Godhur opencast coal mine and plantation at the railway siding have been observed. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is
- Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action.
- The Eco-restoration of 12.78 Ha area has been developed over stabilized OB in cluster VI at GKCC. Picture 1 & 2 attached. Further additional plantation will be taken up in upcoming monsoon to increase the area and density of green belt as mentioned below
- The reclamation plan and plantation plan have been received **(Partially Complied)**.
- | F.Y | Area | Status | Timeline |
|-------|------|------------------|----------|
| 26-27 | 2.5 | Site preparation | 1 year |
| 27-28 | 5 | Site preparation | 2 year |
| 28-29 | 7 | Site preparation | 3 year |



also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and submit action taken report to this Office (**Partially Complied**).

Status report of the same shall be submitted to RO. The reclamation plan for Cluster-VI is attached. The proposed area for plantation is shown in plan enclosed as Annexure-VI.

- xxiv. The Plan for conveyor-cum-rail for Cluster-VI should be dovetailed with Jharia Action Plan. The Committee desired that road transportation of coal during Phase-I should be by mechanically covered trucks, which should be introduced at the earliest. Coal dispatch shall be diverted from the present rail sidings to Rapid Loading System (RLS) soon after the construction and commissioning of the RLS at Maheshpur is completed. The railway siding order issued and same would come in 3 years. The details of same should be provided to ministry. The mode of transportation of coal by truck till Railway Siding should be by mechanically covered trucks.
- : It shall be complied. Action has been taken for the transportation plan for conveyor cum rail system of dispatch. For the construction of pipe conveyor system, a feasibility study is conducted by CMPDI, but due to underground fire and underground mining, there is no suitable land in the cluster. Also, RLS silo is constructed in cluster III but due to very long distance from mines (around 25 Km) and heavy population along the transportation route, presently the coal transportation has been done through trucks with tarpaulin cover. Also, it is made mandatory in Transportation Contracts. Picture - 2.
- No RLS and conveyor-cum-rail have been constructed. The proponent informed that conveyor-cum-rail and RLS are not economically feasible and technically viable. No mechanically covered trucks have been used for transportation of coal from coal stockyard to railway siding. However, tarpaulin covered trucks have been used for transportation of coal from coal stockyard to railway siding (**Not Complied**).
- The Rapid Loading System & Conveyor-cum-rail system have not been constructed yet.
- Due to the presence of underground mine workings and fire-affected zones, the technical feasibility for construction of the RLS could not presently be established. Such conditions pose significant geotechnical and safety constraints for the proposed alignment and associated infrastructure. However, alternative routes and re-alignment options for the railway lines are being explored. Upon finalization of a technically safe and feasible alignment, the proposed RLS along with the conveyor-cum-rail transportation system shall be developed and implemented. In this regard, a detailed technical feasibility study for the proposed Coal Handling Plant integrated with a pipe conveyor transportation system
- Same as was observed on 19/3/2026.

has been carried out by a dedicated team of CMPDI. The study included extensive field surveys, examination of old mine workings, and analysis of historical mining plans to assess the suitability and safety of the proposed infrastructure. The establishment of RLS at Maheshpur is completed and rail linking is under progress. The final feasibility report is enclosed herewith for kind reference. Annexure -II. Further, all dust suppression measures have also been implemented at Siding like Plantation, Sprinklers etc.

- xxv. 1387 no. of PAFs : It is being Complied. Only 793 PAFs out of 1387 PAFs have been rehabilitated. Therefore, the proponent is instructed to rehabilitate all PAFs on priority and submit action taken report to this Office completely **(Partially Complied)**. The rehabilitation of all Project Affected Families (PAFs) has not yet been completed, which is limited to approximately only half of the PAFs In Cluster-VI, rehabilitation is to be done as per Govt. of India approved Master Plan. As per Master Plan shifting of PAFs is to be done as per the following:
- (a) BCCL Families: By BCCL.
 - (b) LTH & Non-LTH: By Jharia
 - (c) Rehabilitation and Development Authority (JRDA).
 - (d) CEO of JRDA is
- Same as was observed on 19/3/2026.
- 1387 no. of PAFs : It is being Complied. Only 793 PAFs out of 1387 PAFs have been rehabilitated. Therefore, the proponent is instructed to rehabilitate all PAFs on priority and submit action taken report to this Office completely **(Partially Complied)**. The rehabilitation of all Project Affected Families (PAFs) has not yet been completed, which is limited to approximately only half of the PAFs In Cluster-VI, rehabilitation is to be done as per Govt. of India approved Master Plan. As per Master Plan shifting of PAFs is to be done as per the following:
- (a) BCCL Families: By BCCL.
 - (b) LTH & Non-LTH: By Jharia
 - (c) Rehabilitation and Development Authority (JRDA).
 - (d) CEO of JRDA is
- Same as was observed on 19/3/2026.



presently being
looked after DC,
Dhanbad.

- (e) The rehabilitation of PAFs is slow due to reluctance of LTH & Non-LTH from shifting.
- (f) Regular eviction notices/shifting directions are issued.
- (g) Eviction notice has been issued to the PAFs who have not rehabilitated yet. The same is enclosed in Annexure-VIII.

- xxviii. High root density tree : Complied. Plantation is regularly done in leasehold area of Cluster VI. High root density plants are regularly planted as per the roadmap prepared by Forest Research Institute, Dehradun. Annexure certificate for high root density plants Annexure- 10.
- No UG mining activities have been observed. The proponent informed that for the past ten years, the UG mining activities have been discontinued. However, no adequate green belt in the stabilized portions of OB dumps of Godhur OC mine and East Bassuriya OC mine has been observed. Therefore, the proponent is instructed to plant more broad leafy native species in the coming monsoon season (2026). The proponent is also instructed to select saplings of height of >2.0 m and the plantation be completed in the coming monsoon season and
- Adequate green belt development in the stabilized OB dump areas and along the mine periphery has not yet been observed. PP is required to undertake additional plantation of native tree species and submit an action taken report to the RO. PP shall expedite the action.
- The eco-restoration of 12.78 Ha area has been developed over stabilized OB in cluster VI at GKKC. Picture 1 & 2 attached. Further additional plantation will be taken up in upcoming monsoon to increase the area and density of green belt as mentioned below:
- The reclamation plan and the proposed plantation have been received **(Partially Complied)**.
- | FY | Area | Status | Timeline |
|-------|------|------------------|----------|
| 26-27 | 2.5 | Site preparation | 1 year |
| 27-28 | 5 | Site preparation | 2 year |
| 28-29 | 7 | Site preparation | 3 year |
- Status report of the same shall be submitted to RO. The reclamation plan for

submit action taken report to this Office (**Partially Complied**).

Cluster-VI is attached. The proposed area for plantation is shown in plan enclosed as Annexure-VI.

- xxxii. A detailed CSR Action Plan shall be prepared for Cluster VI group of mines. As stated by the Proponent, it is formulating a detailed Corporate Social Responsibility (CSR) Action Plan through Tata Institute of Social Sciences (TISS), Mumbai which will consist of need-based base-line survey, CSR Action Plan, CSR Auditing and monitoring mechanism etc. Director (Per.), BCCL along with a team visited TISS / National CSR Hub, Mumbai on 18th Jun, 2012 for finalizing the MoU with TISS and National CSR Hub for conducting baseline survey, empanelment of NGOs and formulating the project specific CSR action plan for BCCL. The Action Plan for Corporate Social Responsibility will include 5% of the
- Complied. CSR are being implemented as per Companies Act provisions with Minimum of Rs 2/Tonne as per CIL policy. expenditure has been incurred various activities such as on Skill Development Program by National Skill Development Council (NSDC) (Loader Operator (Mining), Mine Electrician, Multi Skill Technician (Electrical), Customer Service Associate (Financial Services), Food & Beverage Service – Associate, Solar & LED, STEM Education among underprivileged students, procurement of wheelchairs, Thalassemia screening test, providing and fixing solar lights in nearby villages, ration packet, face mask, blanket distribution, medical camp, training of youth, Water Purifier cum Cooler, fixing ceiling fans in Government Schools. Details of Expenditure
- Copy of CSR action plan has been received. Year-wise expenditure from 2020-21 to 2024-25 for various activities undertaken have been received. 12.0 ha fruit bearing / other useful species area developed for the local communities has been observed. Copy of third party evaluation report conducted by TISS has been received. No details of issues raised in the Public Hearing and their compliance status have been received. No details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have been observed. Therefore, the proponent is instructed to comply as imposed and submit action taken report to this Office (**Partially Complied**).
- PP has not submitted the details of CSR activities along with its budgetary provisions and the details of the issues raised in Public Hearing and their compliance status, as stipulated.
- The details of CSR activities with the budgetary provisions and details of issues raised in Public hearing and their compliance status is enclosed as Annexure IX.
- Same as was observed on 19/3/2026.

retained earnings of the previous year subject to minimum of Rs. 5 per tonne of coal production of the previous year will be provided for Corporate Social Responsibility (CSR), an amount of Rs. 381.55 lakhs/year has been year marked for the CSR activities.

Incurred by BCCL is as follows:

F.Y.	CSR expenditure incurred (in lakhs)
2020-21	493
2022-23	1,142.00
2023-24	777.34
2024-25	2,355.31

CCL is implementing CSR activities at various scale. A separate CSR committee has been formed at area level, which is looking after the works being executed under CSR. Under CSR Initiatives, preventive health care of public living in command area has been undertaken extensively through Company as well as State Govt. Activity wise expense attached as Additionally, PAFs are being trained and placed through CIPET, Ranchi. Annual report is available on BCCL Website. Action Plan of CSR for FY 26-27 is attached.

- xxxiii. The area within : Cluster- VI ML existing as waste land and not being acquired shall be put for productive use under CSR and developed with fruit
- : Complied. CSR and other welfare activities have been taken up on priority basis. The details of activities are enclosed as Annexure-2. Plantation at degraded
- 12.0 ha fruit bearing / other useful species area developed for the local communities has been observed. Copy of CSR action plan has been received. Year-wise
- PP has not submitted the details of CSR activities along with its budgetary provisions and the details of the issues raised in Public Hearing and their
- The details of CSR activities with the budgetary provisions and details of issues raised in Public hearing and their compliance status is enclosed as Annexure-
- Same as was observed on 19/3/2026.



bearing and other useful species for the local communities. A third party evaluation shall be carried out regularly for the proper implementation of activities undertaken in the project area under CSR. Issue raised in the Public Hearing shall also be integrated with activities being taken up under CSR. The details of CSR undertaken along with budgetary provisions for the village-wise various activities and expenditures there on shall be uploaded on the company website every year. The company must give priority to capacity building both within the company and to the local youth, who are motivated to carry out the work in future. The gap/space available between the entire mine area should be suitably planted with native species. Plantation should also be made in vacant area and along the road side so as to reduce dust pollution.

area and office/colonies premises has been done for development of green belts as per EC. Eco-restoration works are in successful progress at degraded at OB dump areas. Details of plantation to be done and programme of eco-restoration are enclosed in Annexure- 3, Picture - 6. Report of TISS is attached. Fruit bearing species planted in GKKC Eco Restoration Site. The Eco-park is developed for public use.

expenditure from 2020-21 to 2024-25 incurred for various activities undertaken have been received. Copy of third party evaluation report conducted by TISS has been received. No details of issues raised in the Public Hearing and their compliance status have been received. No details of CSR activities undertaken along with budgetary provisions for the village-wise / year-wise activities and expenditure incurred uploaded on the M/s BCCL website have been observed. Therefore, the proponent is instructed to comply as imposed and submit action taken report to this Office (**Partially Complied**).

compliance status, as IX. stipulated.

K. S. S. S.

- xxxiv. The mine water should be treated properly before supply to the villager. : Complied. Mine water is treated by water filter plant before domestic supply to villagers. Water Quality Report of GKKC Filter Plant is attached.
- The proponent informed that the treated mine water has been supplied to nearby villages for non-drinking purpose. Damaged civil structures / rusted pipelines of water treatment plant, broken fencing wall and no cleanliness of treatment tanks have been observed. Therefore, the proponent is instructed to renovate and upgrade the water treatment plant on priority and ensure its cleanliness **(Partially Complied)**.
- The damaged mine water treatment system is observed. PP is required to take corrective action. PP is required to upgrade / renovate these civil Structure
- The maintenance of mine water treatment structure has been done. Filter media has been changed and has been made functional. Further, valve chambers have been repaired with change in necessary fittings. Other civil works like flooring, paving way with paver blocks, proper sanitation with septic tank and cleanliness is also in progress. Timeline: 6 months E-mail obtained from Area Civil Engineer, Kusunda Area is enclosed herewith Annexure-VII.
- xxxviii. No groundwater shall be used for the mining activities. Additional water required, if any shall be met from mine water or by recycling/reuse of the water from the existing activities and from rainwater harvesting measures. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry to dewatering of mine. : Complied. Mine water is being used for the industrial as well as domestic purpose. Mine water is also supplied to colonies and community after filtration through pressure filters, slow sand filters and rapid sand filters. A MoU has been signed between Coal India Ltd. & Govt. of Jharkhand for providing mine water to nearby villages. A copy of MoU has been enclosed as Annexure 12. No Village well has dried due to Mining Activity. Regular water level and quality testing at dug well is
- No groundwater has been used for mining operations. The proponent informed that mine water has been used for mining operations, for dust suppression and green belt development. Mine water after treatment has been supplied to nearby villages for non-drinking purpose. All civil structures of water treatment plant, fencing wall, etc., in damaged state have been observed. Therefore, the proponent is instructed to



carried out. Report is attached. renovate and upgrade the water treatment plant on priority. One rainwater harvesting structure has been constructed (Partially Complied).

B. General Conditions

- ii. No change in the calendar plan of production for quantum of mineral coal shall be made. : Complied. Production of cluster is well within the production capacity as per EC. The proponent informed that the production has been well within production capacity of as per EC. However, no year-wise details of production of coal have been received. Therefore, the proponent is instructed to submit the production of coal in the past five years certified by competent authority to this Office (Partially Complied). PP has not submitted the year-wise production details of coal, certified by competent authority. The copy of past five year's production certified by District Mining officer, Dhanbad is enclosed herewith. Production details of coal in the past five years have been received (Complied).
- iv. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂ and NO_x) and heavy metals such as Hg, As Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random : Complied. Data is regularly submitted to ministry along with compliance report. Annexure-16. Third party (i.e., CMPDIL) monitored AAQ reports with copies to CPCB and SPCB have been received in this Office. The values recorded therein have been observed within the permitted limits. However, no details of random verification of samples through analysis from independent laboratories have been received. Therefore, the proponent PP has not submitted the details of random verification of monitoring data through independent laboratories. The report of the random verification of monitoring data through independent laboratories is enclosed in Annexure-X. Report of random verification of samples from independent laboratory has been received (Complied).

verification of samples through analysis from independent laboratories recognized under the EPA rules, 1986 shall be furnished as part of compliance report.

has been instructed to conduct random verification as per the imposed condition and submit action taken report to this Office (Partially Complied).

- xiii. The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at www.envfor.nic.in. : Complied. Advertisement in local newspaper has also been done.
- Advertised newspapers prints of two local newspapers dated 19/9/2013 wherein the locals were informed about the grant of EC have been received. However, clause of inform local within seven days of grant of EC has not been complied. Therefore, the proponent is instructed to clarify for why the locals were not informed within seven days of grant of EC to this Office (**Partially Complied**).
- Seven-day timeline for advertisement of Environmental Clearance has not been complied with. PP is required to submit clarification in this regard.
- The advertisement has been done after competent approval with budgetary allocation following all the rules and guidelines applicable to Central PSU and circular of coal India Limited which has taken its due course of time.
- Same as was observed on 19/3/2026.
6. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the : Complied.
- No details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC have been received. Therefore, the proponent
- PP has not submitted the details of commitments and recommendations made in the EIA/EMP report.
- Details of commitments and recommendations made in the EIA/EMP report. The status is enclosed hereby in Annexure-XI.
- Details of commitments / recommendations made in the EIA/EMP report and status of implementation have been received (Complied).

EAC.

is instructed to submit details of commitments and recommendations made in the EIA/EMP report and also during presentation to the EAC to this Office (Not Complied).

10. The above conditions : Complied.

will be enforced inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981. The Environment (Protection) Act, 1986 and the Public Liability Insurance Act, along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination. Contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

No details of costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water and occupational and other diseases due to the mining operations have been received. Therefore, the proponent is instructed to submit details to this Office **(Not Complied)**.

PP has not submitted the details of costs incurred for remedial measures towards environmental contamination- soil, ground & surface water and occupational & other diseases.

No contamination of soil, ground & surface water & occupational diseases has been observed or reported. (Undertaking enclosed as Annexure-XII) Thus, no separate cost has been incurred. However, sufficient Environment Budget is kept for implementation of EMP and ensuring no contamination occurs.

The proponent submitted that no contamination of soil, ground & surface water & occupational diseases have been observed or reported. Further the proponent also submitted that no separate cost has been incurred. Sufficient Environment Budget is kept for implementation of EMP and ensuring no contamination occurs (Complied).

Handwritten signature

11. The Environmental Clearance is subject to the outcome of the Writ Petition filed by M/s Bharat Coking Coal Limited (BCCL) in response to the closure orders issued by the Jharkhand State Pollution Control Board which is pending in the Jharkhand High Court.
- The Writ Petition has been disposed off. The copy of judgement of Hon'ble Ranchi High Court is attached.
- No details of the mentioned Writ Petition have been received. Therefore, the proponent is instructed to submit status of the Writ Petition to this Office (Not Complied).
- PP has not submitted the details regarding the status of the Writ Petition With respect to the EC as stipulated.
- The details of writ petition is as follows:
 Details of WP(C) 4944 Hon'ble High Court have been received (Complied).
 WP(C) 4944 Hon'ble High Court Ranchi: Disposed off. Annexure-XIII



Ajay Kumar Pandey <pandeylegal@gmail.com>

**Advance service of reply affidavit on the behalf of respondent no.2 in
O.A.656/2025 Titled as Vijay kumar Mahto vs Ministry of coal & Ors**

1 message

Ajay Kumar Pandey <pandeylegal@gmail.com>
To: "advfatesh@gmail.com" <advfatesh@gmail.com>

Wed, Jul 15, 2026 at 11:42 AM

Dear Sir,
Kindly enclosed herewith copy of reply affidavit in above mentioned OA.

--

A K PANDEY & ASSOCIATES
ADVOCATES
433, LAWYER' S CHAMBERS
DWARKA COURT COMPLEX
NEW DELHI -110075
9312982075

**Reply in OA 656 of 2025 ngt pb.pdf**
22522K